

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(under Section 14 and 15 of National Green Tribunal Act, 2010)

Original Application No. 955/2024

President Municipal Committee Thathri

...Applicant

Versus

Union Territory of J&K

...Respondents

INDEX

S.No.	PARTICULARS	Page No.
1.	Objections to the Joint Committee Report filed by CPCB and Additional Reply on behalf of Respondent No. 5 filed in compliance of order dated 23.10.2024 passed by the Hon'ble National Green Tribunal.	1 – 25
2.	Affidavit in support	26
3.	Annexure R-1 Colly Pictures showing all 3 designated muck dumping sites i.e., Zone-1, Zone-2, Zone-3	27 – 32
4.	Annexure R-2 Colly A copy of Certificate of Accreditation awarded to Idma Laboratories Limited by National Accreditation Board for Testing and Calibration Laboratories and a Recognition Letter.	33 – 35
5.	Annexure R-3 Colly The Water test report, along with the relevant water quality standards.	36 – 40
6.	Annexure R-4 Pictures corroborating the muck re-allocation from Zone-1.	41 – 42
7.	Annexure R-5	43 – 48

	A Copy of letter dated 08.02.2025 sent by the Answering respondent to RHPCL.	
8.	Annexure R-6 Detailed Report of Environment Day organised by the answering Respondent.	49 – 68
9.	Annexure R-7 Google Earth images of the Project site along with the designated dumping sites.	69 – 70
10.	Annexure R-8 Copy of photographs showing, the protective crate walls built at the river bank	71 – 73
11.	Annexure R-9 The architectural drawings and design specifications of the crate walls, which detail their height, width, and structural integrity along with the letter submitting the designs of crate walls.	74 – 75
12.	Annexure R-10 A copy of the Waste Management Plan by the answering Respondent.	76 – 85
13.	Annexure R-11 A copy of Agreement between M/s Kashmir Health Care (authorized facility) and answering Respondent, for handling of Medical Waste.	86 – 90
14.	Annexure R-12 A Copy of recent Air tests dated 04.10.2024 conducted by Idma Labs at the Project site.	91 – 92
15.	Annexure R-13 A Copy of recent Noise tests dated 04.10.2024 conducted by Idma Labs at the Project site.	93 – 99
16.	Annexure R-14 A copy of the letter dated 28.06.2024 by the answering Respondent to RHPCL.	100 – 104

THROUGH

THROUGH


ALPHA LEGAL ADVOCATES

C-53, BLOCK C, JANGPURA EXTENSION,

NEW DELHI – 110014

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 955/2024**

President Municipal Committee Thathri ..Applicant

Versus

Union Territory of J&K ...Respondent

**OBJECTIONS TO THE JOINT COMMITTEE REPORT FILED BY
CPCB AND ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO.
5 FILED IN COMPLIANCE OF ORDER DATED 23.10.2024 BY THE
HON'BLE NATIONAL GREEN TRIBUNAL.**

RESPECTFULLY SHOWETH: -

- A. That the present set of objections are being filed in addition to the Preliminary Reply dated 03.10.2024. This reply was filed before the report of the Jammu & Kashmir Pollution Control Committee (hereinafter referred to as JKPCC) as also the report submitted by the Joint Committee headed by the Central Pollution Control Board (hereinafter referred to as CPCB). It was also submitted that the affidavit of JKPCC refers to some remedial measures that are being undertaken jointly by them and the project executing agency. Therefore, it is requested that the outcome of such remedial measures should also be considered by this Hon'ble Tribunal while deciding the matter.
- B. The answering Respondent most humbly submits that the express finding of the Joint Committee Report, states that out of 12.80 lakh cubic meter of muck generated till 31.10.2024, 10.59 lakh cubic meter of muck has been utilized by the project executing agency itself and 0.50 lakh cubic meter of muck has been stored in a new dumping sited situated 8 km away from the river (hereinafter referred to as 'Joshana'); and in view of the fact that 1.76 lakh cubic meter of muck has been dumped in the left and the right river banks, i.e. designated dumping sites 1 and 2. This figure which has also been relied upon by the CPCB actually shows that there is no muck which would have gone inside the river and the lapse therefore would only be restricted to the minor spillage from the dumping site to the riverbank. It is

respectfully submitted that without prejudice to justifying even the minor spillage, the continuous and sincere effort of the answering respondent in actively making sure, that the remedial measures are adopted effectively, has resulted in compliance of all the environment laws in vogue, alongwith the relocation and re-use of substantial amount of muck that was deposited. It is submitted that the answering respondent has in a promising manner, has already relocated 1.26 Lakh cum of muck out of 1.86 Lakh cum of muck deposited at Zone-I (*for reference kindly see - Annexure R-5*) The factum of remedy being carried out therefore would assume importance in assisting this Hon'ble Tribunal in disposing this *Suo moto* petition (**paragraph 9** read with **Annexure 20** of the Joint Committee Report).

IMPORTANCE OF THE PROJECT

1. The Ratle Hydro-electric Power Corporation (RHPCL) is a joint venture executed amongst Jammu and Kashmir State Power Development Corporation (JKSPDC) and India's state-owned National Hydroelectric Power Corporation (NHPC).
2. It is submitted that the Ratle Hydroelectric (HE) Project is a significant initiative designed to generate electricity using the flow of the river, "***The said project primarily relies on the natural flow of the river, rather than utilising a large reservoir to generate power***" at Chenab, village Drabshalla, in Kishtwar District of Jammu and Kashmir. Thus, in the said context, the project is classified as "***Run of River***" scheme. ***The Project include a 133 m high gravity dam (from deepest foundation level) and two power stations adjacent to one another. The installed capacity of both the power stations will be 850 MW. The 850 MW facility is expected to generate up to 3,136 million units of electricity in a year*** and shall also allow electrification of 3.1 million homes in the concerned areas by easing the existing burden in states.
3. ***It is pertinent to state herein that apart from benefitting the Union Territory of Jammu and Kashmir with free power worth Rs. 5289 Crore and through levy of Water Usage charges worth Rs. 9581 crores during project cycle of 40 years,*** the project will also result in direct and indirect

employment to around 4000 persons and will contribute in over-all socio-economic development of the Union Territory of Jammu and Kashmir. It is submitted that, in order to make the said project viable the Govt. of UT of J&K is going to extend exemption from levy of water charges for 10 years after commissioning of project. The said project also holds strategic importance in the sense that the same comes in the backdrop of government's plan to expedite strategically important hydropower projects and to fully utilize its share of water under the Indus Water Treaty of 1960.

4. That for Project implementation, the joint venture between JKSPDC and NHPC, i.e., RHCPL issued a bidding tender process, following which, the "***M/s Megha Engineering Ltd***". won the bid, and the contract was awarded to them. Thus, the construction of the project was started in January 2022 by Megha Engineering Ltd. It is trite to mention herein that the power generated from the Project will also help in providing balancing of ***Grid and will improve the power supply position, providing surplus power not just in J&K but also in the states of Rajasthan, Gujrat, Madhya Pradesh and Chhattisgarh.***
5. It is respectfully submitted that having regard to the importance and magnitude of the project, as indicated hereinabove, and further subject to considering the reasons for spillage of a miniscule quantity of muck from the dumping site on to the bank of the river, it is submitted that there is no violation, much less serious violation of any of the environmental laws. At this stage itself, the answering Respondent is annexing the actual pictures of the dumping sites which were approved way back in 2012 by Ministry of Environment, Forest and Climate Change in the Environment Clearance (EC) granted to Respondent No. 4 (RHPC). These pictures will show that there is a very limited area which also has been carved out from diversion of forest land, which has been given to Respondent No. 4 to be used as dumping sites. These pictures would show that owing to the hilly nature of the area and the nature of muck (excavated Earth), it is virtually impossible that a miniscule amount would never spill down up to the riverbank. For the purpose of ensuring that this miniscule amount of spilled muck does not enter the water, Respondent No. 5 has erected a crate wall (in nature of a steep incline wall) which prevents further spillage of muck if any, into the Chenab River. **Annexure R-1 Colly**

ON MERITS

6. The following issues are being addressed by way of the present Affidavit on the merits of the allegations made in the Joint Committee Report –

A. Allegation of muck dumping into water –

The Respondent No. 5 submits that at three places in the entire report, the allegation of muck spillage into water has been found. These are to be found at –

- i. **Paragraphs 3.4.1 and 5** read with **pg 528-529**; further read with Reply of Respondent No. 4 (RHPC) dated 18.10.2024 at **pg 511-525** (see **pg 518**) of the Report.
- ii. **Annexure 18 (pg 538)** – dated 18.12.2023
- iii. **Annexure 19 (pg 539)** – show cause notice dated 26.09.2024

It is submitted that there is absolutely no material or statement of any responsible person/authority on affidavit which substantiates this allegation of muck dumping into water. The above three noting's (except the MoEF&CC notice) do not specify as to when and who actually saw any muck being spilled into water. This is particularly relevant in view of the fact that the project proponent quarterly tests the water quality of Chenab River.

7. As per the repeated assertions in all the reports, it is alleged that muck is being directly dumped into the river. However, there appears to be a blatant disregard towards the tests conducted by the answering Respondent of the water quality of the Chenab River and ensuring that the standard of water quality remains at par with environmental norms.

8. The reports of these tests have been consistently shared with the Employer. ***The Joint Committee itself acknowledges in its report that the answering Respondent has provided water quality test results to the Employer, yet the Committee has failed to present these reports on record or adequately examine them to gain a complete understanding of the project's actual impact on water quality.*** It is critical to highlight that the most recent water quality testing of the Chenab River, conducted by Idma Lab, confirms that there has been no adverse impact or change in the river's water quality

attributable to the project. This further substantiates the answering Respondent's compliance with its environmental obligations and diligent efforts to ensure the preservation of water quality.

9. The Respondent raises concerns about the **Joint Committee Report**, alleging that it presents a biased view by excluding critical data regarding water, air, and noise quality monitoring conducted by the Respondent. In strict adherence to environmental and safety regulations, the answering Respondent has been consistently collecting and testing the Chenab River water through an autonomous third-party agency called Idma Laboratories Limited in Panchkula, Haryana. This is both an independent and certified by the National Accreditation Board for Testing and Calibration Laboratories (NABL). A copy of Certificate of Accreditation awarded to Idma Laboratories Limited by National Accreditation Board for Testing and Calibration Laboratories and a Recognition Letter is enclosed here for reference as **Annexure R-2 Colly**. The latest water sample, collected on 30.09.2024 by Idma Laboratories Limited, *demonstrates that the quality of the Chenab River water has not been adversely affected by the ongoing construction activities, and that the water quality remains well within the prescribed standards. The mere issuance of this certificate confirms the absence of contamination, as the laboratory would not have provided such a certification unless the water quality was deemed satisfactory.* Additionally, the test reports are regularly shared with the Employer, RHPCL i.e., Respondent No. 4. The aforementioned test report, along with the relevant water quality standards, is enclosed as **Annexure R-3 Colly**, for reference.

B. The allegation of muck spillage

10. The answering Respondent submits that this allegation of muck spillage has to be seen in light of the findings of the Joint Committee Report that substantial parts of the excavated muck is already used by the project executing agency as a part of its construction activities. It is also to be seen in background of the pictures annexed as **Annexure R1 Colly**, i.e. the pictures depicting the steep sloppy area in which the dumping sites have

been allocated. In the above background, 2 important factors may kindly be considered by this Hon'ble Tribunal –

- i. That the answering Respondent, since July 2024, has stopped using dumping site No. 1 to ensure that no spillage actually takes place in the riverbanks.
- ii. That under the supervision of the JKPCC as also under regular reports being filed before MoEFCC, the Respondent No. 5 has been committed in removing and reusing the muck deposited on the riverbanks. It is submitted that commitment of answering respondent in ensuring the reutilisation and relocation of the dumped muck can be corroborated by the table as enumerated in para 11(a) of the present reply. The answering Respondent further undertakes the removal of lying muck by utilizing the same towards its construction activities. What is more important is the fact that this removal of the riverbank deposits of muck is a part of remedial measures which are also being carried on under the aegis of JKPCC. Some of the pictures showing the manner in which the riverbank muck is being removed are annexed as **Annexure R-4**.

C. Remedial measures carried out so far

11. While these measures are an ongoing activity, reasonable amount of resource is being constantly utilized by Respondent No. 5 to ensure that all suggestions made by the CPCB and JKPCC are executed within the timeline specified by them. In furtherance, therefore, the answering Respondent has *inter alia* executed following remedial measures.
 - a. The answering respondent has religiously adhered to the recommendations made by the JKPCC and CPCB in their respective reports. It is most pertinently put forth that, with inclusion of extra efforts both mechanically and financially, a total of approximately 11.60 lakh cum of muck was managed during the first phase of the project—6.10 lakh cum from underground works and 5.50 lakh cum

from surface works. Through systematic disposal and processing, 3.36 lakh cum was dumped at designated sites (1.86 lakh cum in Zone-I, 1.50 lakh cum in Zone-II, and none in Zone-III), while 3.10 lakh cum was refined and reused as aggregates for concrete production. Further, 1.26 lakh cum from Zone-I was reallocated to GVK Colony near Joshana, 3.38 lakh cum remains within the dam body, and 0.50 lakh cum was utilized for the construction of the power house ramp. These measures demonstrate strict compliance with the prescribed environmental guidelines. These details are submitted for kind perusal.

Category	Details
Muck Generated	11.60 lakh cubic meters (Total) (i) For underground works- 6.10 Lakh cubic meters (ii) For surface works – 5.50 lakh cubic meters
Muck recycled by crushing	3.10 Lakh cubic meters
Muck Dumped at Designated Site	3.36 Lakh cubic meters
Muck Dumped at Specific Zones	Zone 1: 1.86 Lakh cubic meters Zone 2: 1.50 Lakh Cubic meters Zone 3: 0.00 Lakh Cubic meters
Muck Stacked in Dam body	3.38 Lakh cubic meters
Muck Relocated from Zone 1	1.26 Lakh cubic meters to Joshana Village
Muck left to be relocated	59,464 cubic meters

A copy of letter bearing no. RHEP/MEIL/D/24/12/419 dated 08.02.2025 sent by the answering respondent to the CEO, RHPCL is annexed herewith as **Annexure R-5**

- b. Deployed 3 water tankers regularly at the construction site to suppress dust and control air pollution and the same has been

acknowledged by the para 8 of the CPCB report stating “Three tankers were found en-route on the site for sprinkling of water for containing the dust pollution.”

- c. Air monitoring station was installed and maintained near the project site to track air quality parameters as mentioned in the correspondence between MEIL and JKPCC. To corroborate the same, kindly refer to **Annexure R-12**.
- d. The temporarily stacked muck is being removed from the site near Zone-I on the right bank downstream, preventing its entry into the Chenab-river and is being translocated and re-used in the project construction process like constructing road barriers and gabion/crate walls. It is pertinently stated that as on date more than 1.26 lakh Metric Cubic Meter of muck already stands relocated to a temporary site.
- e. Two stone crushers were operated with adequate pollution control devices (PCDs) and pollution control measures (PCMs), along with three DG sets equipped with proper stacks and necessary consents. For preventing noise and air pollution. It is submitted that the Stone crushers and the DG sets generate significant dust and particulate matter along with high level of noises which can disturb the environment and local communities. However, in order to comply with the environment rules and compliances, the answering respondent has implemented the required Pollution Control Measures and Pollution Control Devices in the shape of Noise barriers, soundproofing measures and stacks for DG sets to help capture the harmful particulates, reducing air pollution and noise pollution.
- f. Quarterly self- Monitoring Reports (SMRs) detailing air, noise and water pollution levels were submitted, and dust and noise pollution assessments were conducted regularly.

In light of the afore-stated remedial measures and the violations involved by the JKPCC, may not actively survive and any adjudication without noting the effect of aforesaid remedial measures may not be proper. It is submitted that the answering respondent is committed in

making sure that no reusable muck is left on the river bank. Despite of innumerable territorial challenges and the hardships, the commitment of the answering respondent in executing the remedial measures can be corroborated from the fact that more than 3/4th of the dumped muck has been relocated.

12. That on 05.06.2024, the answering respondent celebrated world environment day, through awareness and tree plantation drive. The answering respondent believes that a healthy environment plays an essential role in well-being of the nature. And as reiterated before, answering Respondent is focussed on the betterment of the environment. A detailed report of the same is enclosed as **Annexure R-6**.
13. It is submitted that in compliance of the order dated 12.09.2024, the Joint Committee carried out a site visit on 14.10.2024 and furnished a report, stating therein that, the project proponent has not complied with the **Monitoring and Compliance conditions mentioned in its Muck Management Plan**, which was submitted for obtaining the Environment Clearance from MoEF&CC. The report states that the violations such as *“the total length of retaining wall proposed to be constructed along the river would be about 3200 meters,” “These retaining walls are proposed to be located at about 30.0m distance from the highest flood level”, “The Project executing agency MEIL is dumping muck directly on the banks of Chenab River, allowing it to flow into the river”*.
14. That it is most respectfully submitted that, prior to the Joint Committee (JC) report filed by the CPCB on 25.11.2024, in compliance with the orders of the Hon’ble Bench dated 12.09.2024 and 23.10.2024, the JKPCC had already filed its report dated 23.11.2024. The JKPCC, along with members of the Joint Committee, the Tehsildar Kishtwar, the Divisional PCC Kishtwar, and officers of NHPC, conducted a site visit on 14.10.2024

During this visit, the JKPCC examined various documents and representations, following which it prepared and submitted a factual report to the Hon’ble NGT. In its report, the JKPCC specifically provided suggestions and directives to the answering Respondent and the Project Proponent to address environmental compliance issues. The answering Respondent has already been implementing remedial measures in line with

these directives and is constantly working on additional suggestions provided by the JKPCC.

It is humbly contended that the Joint Committee, in its report, filed subsequently to the JKPCC report, did not fully consider the steps already taken by the answering Respondent toward compliance, nor did it adequately acknowledge the ongoing efforts done by answering Respondent to address the directives issued by the JKPCC.

DETAILS OF THE PROJECT IN QUESTION

15. That it is pertinent to bring to the Hon'ble Bench's attention the historical context of the ongoing project, which underscores the challenges inherent to its execution and the answering Respondent's commitment to its successful completion. The project was originally awarded to a major corporation, GVK, in the year 2010. Subsequently, GVK engaged L&T as the main contractor in 2012 to commence the construction work. However, owing to the geographical complexities, site-specific challenges, and the inherent difficulties of managing a project of such scale and significance, L&T left the project midway in 2014. This critical national project, vital for socio-economic development and regional progress, was at risk of being abandoned. Recognizing the national importance of the project and its potential benefits for Indian states and citizens, the answering Respondent took over the responsibility of execution. Understanding the intricate nature of the project and the commitment required, the answering Respondent has since invested significant effort, resources, and expertise to ensure its progress. The answering Respondent's involvement exemplifies its dedication to completing a project of such strategic importance, while upholding the highest standards of environmental, social, and operational responsibility. This historical backdrop not only highlights the difficulties encountered by previous entities but also underscores the answering Respondent's resolve to overcome these challenges for the greater benefit of the nation and its people.

16. That a Google image of the site is attached to visually illustrate the challenging nature of the terrain and to emphasize the inherent difficulties in working in such a region. The answering Respondent humbly submits that, due to the difficult terrain and the numerous obstacles faced during the ongoing construction, the normal laws and rules of construction created for typical locations cannot be applied to this specific project. This is not a usual scenario, nor is it a normal terrain where such rules are feasible or can be effectively executed, given the hilly and tricky nature of the area. A copy of the Google image is enclosed as **Annexure R-7 Colly** for the Hon'ble Courts reference.
17. That the total project area comprises 537.22 hectares (ha). For construction activities, the answering Respondent was allocated three authorized muck dumping sites, namely Zone 1, Zone 2, and Zone 3. As per the project agreement executed between the parties, explicitly detailed the capacity of each site for muck disposal. The specific capacities of these authorized zones, along with their actual utilizations, are elaborated below for the Hon'ble Tribunal's reference.
18. That Zone 1, situated at a distance of 1.35 kilometers from the dam construction site, spans a total area of 14.81 hectares (ha). As per the project agreement, the designated muck dumping capacity of Zone 1 was estimated at 12.80 lakh cubic meters (cum). However, upon conducting a detailed reconnaissance of the site, the answering Respondent discovered that Zone 1 could realistically accommodate only 1.86 lakh cum of muck. A detailed map of Zone 1, clearly depicting its capacity and limitations, is annexed as **ANNEXURE R-1 COLLY** for reference.
19. Furthermore, it is imperative to state herein that the actual physical location of the zone is adjacent to a forest area as depicted in the (Annexure R-1), which inter alia prohibits the Respondent to utilize the pre allocated dumping zone properly. It is submitted that due to the inclination of answering respondents towards saving the forest areas and due to the constrained dumping space at site, minor instances of spillage were observed. However, in response thereto, the answering Respondent immediately ceased all muck dumping activities that were being carried out at the pre allocated Zone-1. Additionally, the answering Respondent

undertook all necessary and appropriate measures to prevent any further spillage and to this regard immediately stopped all muck dumping in Zone 1. Protective crate walls were constructed (Annexure R-8) before any muck was dumped onto the site to securely retain the muck and safeguard the surrounding environment. The wire crates, built to withstand lateral loads, were erected to a height of 3 meters above the high flood level to provide additional safety against environmental hazards. These measures were meticulously executed to ensure compliance with environmental standards. A photograph of the protective wire crate walls is annexed as **ANNEXURE R-8** for reference.

20. In response, the answering Respondent immediately ceased all muck dumping activities at this site. Additionally, the answering Respondent undertook all necessary and appropriate measures to prevent any further spillage and to this regard immediately stopped all muck dumping in Zone 1. Protective wire crate walls were constructed before any muck was dumped onto the site to securely retain the muck and safeguard the surrounding environment. The wire crates, built to withstand lateral loads, were erected to a height of 3 meters above the high flood level to provide additional safety against environmental hazards. These measures were meticulously executed to ensure compliance with environmental standards.
21. That zone 2, covers an area of 11.95 hectares (ha). According to the agreement, its official muck dumping capacity was estimated at 7.60 lakh cum. However, after a thorough survey of Zone 2, the answering Respondent determined that it could only accommodate 0.50 lakh cum of muck. Additionally, it is relevant to note that Zone 2 is situated at a distance of 1.00 kilometer from the dam construction site. The reduced capacity was duly noted, and a photograph detailing the constraints of Zone 2 is enclosed as **ANNEXURE R-1 COLLY** for reference.
22. Furthermore, it is respectfully submitted that while the designated capacity for muck dumping at Zone 2 was specified as 7.60 lakh cubic meters (cum), the answering Respondent, after a detailed assessment, determined that the actual capacity was limited to 0.50 lakh cum. Recognizing this limitation, the answering Respondent ensured that muck disposal activities at Zone 2 were carefully managed to prevent any spillage. It is pertinent to note that

no spillage has occurred to date at Zone 2, as the site has been fully protected through the implementation of robust precautionary measures. Protective crate walls along with the National Highway were constructed to securely retain the muck and safeguard the surrounding environment as shown in the photograph annexed hereto. The concrete walls, built to withstand lateral loads, were erected to a height of 3 meters above the high flood level to provide additional safety against environmental hazards. These measures were meticulously executed to ensure compliance with environmental standards. A photograph of the site showcasing the terrain, Zone-2, National Highway and protective retention walls is enclosed as **ANNEXURE R-1 COLLY** for reference.

23. It is submitted that Zone 3, situated at a distance of 1.80 kilometers from the dam construction site located at Kuligad Nala, has a total area of 3.82 hectares (ha). The agreement specified a capacity of 3.40 lakh cum for muck disposal at this site as per the Agreement. However, upon inspection, the answering Respondent found Zone 3 to be entirely unsuitable for any muck dumping operations. The site, despite being designated as an authorized dumping zone, was rendered unusable due to adverse topographical conditions, including a steep slope and a high susceptibility to spillage. Recognizing the significant risk of environmental harm, no muck was ever deposited at Zone 3 and it remains unutilized till date. A detailed photograph of the site, illustrating these limitations, is enclosed as **ANNEXURE R-1 COLLY** for reference.

24. It is pertinent to note that out of 1.86 lakh cum of objectionable muck in Zone - I, more than 1.26 lakh cum muck has been reallocated. It is submitted that on average, each dumper transports 8 cum of muck, with a fleet of 35 dumpers operating daily to ensure the efficient transfer of muck to the dumping yards (reference to Annexure R-4). At the outset, the answering Respondent denies all the contentions raised in the Joint Committee report, contentions that are not specifically denied or transversed are also deemed to be denied in their entirety.

25. The answering Respondent emphatically denies the allegations made in paragraph 3.3 of the Joint Committee Report, which claim that muck has been improperly disposed of directly onto the banks of the Chenab River.

The answering Respondent categorically states that no muck has ever been dumped directly on the riverbank, and such accusations are entirely baseless and misleading. The answering Respondent asserts that all muck disposal activities have been carried out in strict compliance with the Environmental Clearance issued by the MoEF&CC and the approved Muck Management Plan for the project.

26. That in response to Para 3.4.1(i), it is submitted that the averments made are denied as being false, misleading, and misconceived. It is humbly submitted that while temporary deviations occurred due to spatial constraints, the answering Respondent, through its own vigilance, stopped dumping muck at the zone in question immediately upon witnessing minor spillage. Furthermore, through a letter in June of 2024, the answering Respondent requested RHPCL for an alternative muck dumping site to facilitate muck disposal at a location other than the dumping site in question. Subsequently, an alternative muck disposal site located 8 km from the riverbank was operationalized in July 2024. Approximately 1.26 Lakh m³ of muck has been relocated to this site. The photograph showcasing the reallocation of muck from the pre-allocated dumping sites for its re-utilisation is already annexed as **Annexure R-4**.
27. The answering respondent respectfully submits that it assumed the role of project executing agency in 2022, whereas the original Environmental Clearance (EC) for the project was granted in 2012 to GVK Corporation, with several other entities handling the project before the respondent's involvement. Compliance with the EC conditions mentioned in the MoEF&CC letter dated 22.10.2024 falls under the purview of the Project Proponent, RHPCL. The answering respondent has strictly adhered to all directives issued by the Project Proponent and has taken substantial measures to comply with environmental norms since its engagement. Any alleged violations beyond the respondent's contractual scope of work should be addressed to the entities responsible at the relevant time.
28. That Para 3.5.1 is a matter of fact and thus warrants no response.
29. In response to paragraph 3.5.2 of the Joint Committee Report, the answering Respondent reiterates its unwavering commitment to

environmental responsibility. As a testament to this, the answering Respondent highlights Site 3, also referred to as Zone-3, which was officially designated as a muck dumping site by the Employer and has been duly authorised by the MoEF&CC for such purposes. However, upon recognizing the steep gradient of Zone-3 and the resultant risk of muck spillage into the Chenab River, the answering Respondent, acting out of an abundance of caution and environmental responsibility, has refrained from using this authorised dumping site. This proactive measure underscores the answering Respondent's dedication to mitigating any potential environmental impact.

30. In response to paragraph 3.5.3 of the Joint Committee Report, the answering Respondent acknowledges that a temporary alternative site for muck stacking was provided by the Employer, i.e., RHPCL (Respondent No. 4). That this alternative site near Joshana Village which falls within the project land is situated far away from the river. However, the responsibility of notifying the MoEF&CC and the JKPCC regarding this arrangement lies solely within the purview of the Employer. The land for the temporary site was allocated to the answering Respondent in July 2024, and the need for immediate action arose due to minor spillage observed at the Zone-1 site. The answering Respondent acted promptly and responsibly by initiating temporary stacking of muck at this alternative site to mitigate further environmental damage and excessive spillage.

31. In response to paragraph 3.5.5 of the Joint Committee Report, the answering Respondent unequivocally denies the allegations contained therein. The answering Respondent has diligently fulfilled its obligations to dispose of muck strictly at authorized sites and has taken all necessary precautions to prevent any environmental harm. To ensure compliance and mitigate the risk of spillage, the answering Respondent engaged a duly authorised and qualified architect to design and construct structurally sound crate walls at the dumping sites. These walls were specifically engineered to prevent the discharge of muck into the Chenab River. The answering Respondent is submitting, as **Annexure R-9 Colly**, the architectural drawings and design specifications of the crate walls, which detail their height, width, and structural integrity along with the letter submitting the designs of crate walls. These documents serve as evidence

of the answering Respondent's due diligence and commitment to responsible muck management. The construction of these crate walls was undertaken solely to address the challenges posed by the region's heavy winds and rugged terrain, which have been persistent and significant obstacles since the inception of the project. Despite these challenges, the answering Respondent has consistently taken proactive measures to ensure strict adherence to environmental safeguards.

32. Furthermore, in response to paragraph 3.5.6 of the Joint Committee Report, the answering Respondent vehemently denies the allegations made therein. Contrary to the assertions of the Joint Committee, the answering Respondent ceased all dumping activities at the authorized site in question by July 2024. Furthermore, the answering Respondent has taken proactive measures to address the situation and has removed a substantial portion of the objectionable muck from the site. As on 08.02.2025, the answering Respondent has successfully removed 1.26 Lakh cubic meters of muck out of the muck that was temporarily stacked at the site in question. This removal operation has been carried out expeditiously and with full dedication to environmental compliance. The progress of the muck removal is being monitored weekly under the supervision of the Tehsildar, who was specifically appointed by the District Magistrate for this purpose.
33. In response to paragraph 3.5.8 of the Joint Committee Report, the answering Respondent, in good conscience, submits that it cannot comment on the responsibilities and scope of work assigned to the Employer with regard to Monitoring and Compliance conditions, as these matters fall outside the answering Respondent's purview. The answering Respondent can only address the work and functions strictly within its own ambit concerning the project. With respect to the allegations made by the Joint Committee that no water testing facility was set up to monitor the water quality parameters of the Chenab River, the answering Respondent categorically denies these claims as baseless and misleading. The answering Respondent has been conducting regular water quality testing of the Chenab River on a quarterly basis.

COMPLIANCES IN RELATION TO CONSTRUCTION AND DEMOLITION RULES, 2016

34. The answering Respondent has implemented a robust system for managing waste materials to ensure compliance with the applicable rules and to mitigate any adverse environmental impact resulting from its operations.
35. That in compliance with the Construction and Demolition Waste Management Rules, 2016, particularly Rule 4(1), the answering Respondent acknowledges its duties as a waste generator and ensures adherence to the prescribed responsibilities. The excavated rock material is being systematically stockpiled at designated locations. The excavated rock material is being preserved for further processing into aggregates and sand, which will be effectively utilized in the subsequent dam construction phase, thereby promoting resource efficiency and minimizing wastage. It is pertinent to highlight that there is no demolition work currently being undertaken at the site, and the ongoing activities are strictly confined to excavation work. That the answering Respondent further states that it is committed to upholding the principles of sustainable waste management throughout the project.
36. That in compliance with the Construction and Demolition Waste Management Rules, 2016, Rule 4 (2), the answering Respondent ensures strict adherence to the requirement of segregating and separately storing waste to prevent any mixing of solid waste with construction and demolition waste. Detailed steps undertaken by the answering Respondent to comply with this obligation are as follows:

a. Designated Waste Collection Areas

The project site, has dedicated waste collection zones within the workshop premises to facilitate the systematic handling and disposal of various waste materials. These designated areas are maintained to prevent any unintended mixing of waste and to ensure safe and efficient waste management practices.

b. Storage and Disposal of Metal Scrap

Metal scrap, due to its hazardous nature, is stored securely in a designated area at a safe distance from pedestrian zones. This measure is implemented to ensure the safety of workers and prevent any risks associated with its

hazardous characteristics. The stored metal scrap is disposed of responsibly through authorized vendors.

c. Storage and Utilization of Scrap Tyres

Scrap tyres are appropriately stored within the workshop premises near the worksite area. Some of these tyres are repurposed for the manufacturing of blasting mats at the central workshop of the answering Respondent in Hyderabad. Additionally, surplus tyres are handed over to authorized vendors for proper disposal. This dual approach ensures resource efficiency and environmental compliance.

d. Handling of Waste Oil and Lubricants

Waste oil and lubricants are stored in separate drums within clearly demarcated areas to prevent any potential environmental hazards. Wherever feasible, these materials are repurposed for construction activities, thereby minimizing waste and promoting sustainable utilization of resources.

37. That in compliance with the Construction and Demolition Waste Management Rules, 2016, Rule 4 (3), the answering Respondent affirms adherence to the requirements concerning waste generators producing 20 tons or more of waste in a day or 300 tons per month. The answering Respondent ensures compliance with segregation, management, and reporting obligations, as follows:

a. Segregation of Waste

Each type of waste is segregated into distinct categories in line with regulatory mandates:

b. Concrete Waste

It is pertinent to highlight that there is no demolition work currently being undertaken at the site, and the ongoing activities are strictly confined to excavation work at this point. Yet, whatever minimal concrete waste is generated is being repurposed effectively for

constructing road barriers and gabion/crete walls, thereby ensuring its reuse within the project and minimizing waste generation.

c. Steel and Plastics Waste

This waste is being appropriately segregated and stored securely to facilitate efficient disposal and recycling processes. Designated areas have been marked on the construction site for proper storage and disposal of these wastes.

d. Preparation of Waste Management Plan

Although the volume of waste generated is minimal as we are in the initial phase of the project, the answering Respondent remains committed to sustainable waste management practices. A detailed Waste Management Plan has been prepared by the answering Respondent. The plan outlines the methodologies for segregation, storage, reuse, and disposal of construction and demolition waste. **ANNEXURE R-10.**

38. That in compliance with the Construction and Demolition Waste Management Rules, 2016, Rule 4(4), the answering Respondent ensures adherence to the mandate requiring waste generators to either retain construction and demolition waste within the project premises or dispose of it through authorized facilities. The following measures have been implemented by the answering Respondent:

a. Handover to Authorized Vendors

All construction and demolition waste generated during the course of the project is responsibly handed over to authorized vendors for proper disposal. This approach ensures that the waste is managed in an environmentally sound manner, adhering to the highest standards of safety and compliance.

b. Prevention of Littering and Obstruction

The answering Respondent ensures that no waste is left unattended or disposed of in a manner that could obstruct traffic, inconvenience the public, or affect the drainage systems. The project site is regularly monitored to maintain cleanliness and to prevent any potential environmental or public health issues.

The answering Respondent remains committed to managing construction and demolition waste in a way that aligns with the statutory framework and contributes to sustainable development.

39. That in compliance with the Construction and Demolition Waste Management Rules, 2016, Rule 4 (5) the answering Respondent fulfills its obligation to pay the relevant charges for the collection, transportation, processing, and disposal of construction and demolition waste, as prescribed by the concerned authorities. The answering Respondent ensures adherence to the following:

a. **Payment of Charges**

The answering Respondent diligently pays all applicable charges for the collection, transportation, processing, and disposal of waste generated at the project site. This includes compliance with the financial responsibilities mandated for waste generators producing more than 20 tons per day or 300 tons per month.

b. **Agreement with Authorized Facility**

To ensure proper handling and disposal of bio-medical waste, an agreement has been executed with M/S Kashmir Health Care Systems at IGC Lasipora, Pulwama, Kashmir. This agreement facilitates the environmentally sound disposal of waste in accordance with the rates and guidelines prescribed by the concerned authorities.

40. That in compliance with Rule 5(1) of the Construction and Demolition Waste Management Rules, 2016, the answering Respondent has ensured that a comprehensive Waste Management Plan has been prepared and

implemented within the stipulated time frame. This plan encompasses all aspects of waste management, including segregation, storage, collection, reuse, recycling, transportation, and disposal of construction and demolition waste generated at the project site. The Waste Management Plan reflects the answering Respondent's commitment to sustainable practices and adherence to environmental regulations. It has been designed to minimize the environmental footprint of the project and to optimize the reuse and recycling of waste materials wherever feasible.

41. That in compliance with Rule 5(2) of the Construction and Demolition Waste Management Rules, 2016, the answering Respondent respectfully submits that this provision does not pertain to its operations, as the answering Respondent is not a service provider under the scope of these rules. The answering Respondent, however, ensures that all construction and demolition waste generated at the site is managed in strict compliance with the applicable provisions of the Rules, including the handover of waste to authorized vendors and maintaining cleanliness at the project site.

42. That in compliance with Rule 5(3) of the Construction and Demolition Waste Management Rules, 2016, the answering Respondent ensures that authorized agencies have been engaged for the removal and disposal of construction and demolition waste. Although the answering Respondent is not categorized as a service provider, proactive measures have been taken to ensure the waste is managed responsibly. To this end an agreement has also been executed with the following authorized agency: M/S Kashmir Health Care Systems, IGC Lasipora, Pulwama, Kashmir. This partnership ensure the proper collection, transportation, and disposal of waste in compliance with the notified charges and guidelines of the concerned local authorities. Copy of the agreement is enclosed for reference as **Annexure R-11**.

ADDITIONAL CONTENTIONS OF ANSWERING RESPONDENT
NO. 5

43. In objection to para 5 of the JKPC report, the answering Respondent submits that the answering Respondent submits that, in strict adherence to environmental regulations, regular air quality monitoring has been carried out through an independent third-party agency, Idma Laboratories Limited, which is accredited by the National Accreditation Board for Testing and Calibration Laboratories (NABL). The latest monitoring, conducted on 04.10.2024, demonstrates that all critical air quality parameters, including particulate matter (PM10 and PM2.5), sulfur dioxide (SO₂), nitrogen oxides (NO_x), and carbon monoxide (CO), remain well within the permissible limits specified under the National Ambient Air Quality Standards (NAAQS). These findings confirm that the project activities have not caused any significant or adverse impact on air quality in the area. The Respondent has consistently shared these reports with the Employer, RHPCL i.e., Respondent No. 4. The most recent report, along with the relevant air quality standards, is enclosed as **Annexure R-12**, for reference.
44. In objection to para 5 of the JKPC report, the answering Respondent submits that noise levels have also been monitored on a regular basis in accordance with the Noise Pollution (Regulation and Control) Rules, 2000. These tests have been conducted by Idma Laboratories Limited, an autonomous and NABL-accredited agency. The latest noise monitoring report, dated 04.10.2024, confirms that noise levels recorded at sensitive, residential, and industrial zones around the project site are well within the permissible limits prescribed by the applicable regulatory framework. These reports are regularly shared with the Employer, RHPCL i.e., Respondent No. 4, to ensure transparency and compliance. The latest noise monitoring report, along with the relevant standards, is enclosed as **Annexure R-13**, for reference.
45. That in furtherance of proving the answering Respondent's commitment to compliance with environmental and safety standards, a letter dated 28.06.2024, was submitted with the subject "Reply Regarding Report on Safeguard Measures for Energy Conservation, Health, Control of Pollution (Air, Noise & Water) & Proper Disposal of Muck." This letter outlines the comprehensive measures already existing and implemented by the answering Respondent to address various environmental, health, and safety aspects associated with the ongoing project:

a. **Worker Welfare and Energy Conservation**

The project employs over 1,000 workers, each of whom is provided with proper meals and, for the majority, accommodations within the project premises. A 24x7 mess facility has been established, operated exclusively using LPG for cooking, thereby avoiding the use of firewood. This approach not only supports worker well-being but also contributes to environmental conservation by preventing deforestation and promoting clean energy practices.

b. **Medical Facilities**

The project site is equipped with two medical centers under the supervision of qualified medical officers, doctors, and a sufficient number of paramedical staff. These facilities operate round-the-clock to address any health emergencies or needs. Additionally, two well-equipped Basic Life Support (BLS) ambulances are available at the site to ensure timely medical assistance when required.

c. **Pollution Control Measures**

A 5 km project road has been developed and is actively maintained using three water sprinklers for effective dust suppression within the project area. Comprehensive measures to control air, water, and noise pollution have been implemented in accordance with environmental standards. These include regular monitoring and the enforcement of necessary safeguards to ensure minimal environmental impact.

d. **Muck Disposal and Safeguards**

Muck generated during the project activities is disposed of at designated sites to ensure environmentally sound management. A crate wall has been constructed at disposal sites to prevent any spillage of muck into the Chenab River. In the event of accidental minor spillage, the muck

is promptly retrieved and relocated to the designated site, ensuring that the river and surrounding areas remain unaffected.

This letter underscores the answering Respondent's dedication to adhering to sustainable practices and maintaining the highest standards of worker welfare and environmental protection throughout the project. Copy of the letter has been enclosed for reference as **ANNEXURE R-14**.

46. That the Power generated from the Project will help in balancing the Grid and will improve the power supply position, providing surplus power not just in Jammu & Kashmir but also in the states of Rajasthan, Gujrat, Madhya Pradesh and Chhattisgarh. Grid balancing involves increasing existing power generating infrastructure to smooth out the supply of power.
47. That this ongoing project between NHPC Limited and Respondent No. 5 represents a visionary and crucial initiative for India, with profound implications for the country's national and socio-economic development. Upon completion, this ambitious project is poised to substantially improve the living standards of the people of Jammu and Kashmir and create new opportunities for economic growth and development. It stands as a testament to India's dedication to fostering integrated and sustainable progress across various regions.

It is regretted to report that not only was the Joint Committee report submitted in hurry misleading before the Hon'ble NGT but also did not address the core issue of verifying the factual aspect of the case as directed under the NGT order. Moreover, the Respondents have relocated most of the deposited muck to the temporary site at Joshana Village and have also built wire crates on the both sides of the river Chenab to avoid muck spillage or cause any violation of the environmental norms.

RECOMMENDATIONS:

In the light of the above revelation, it is humbly submitted that the Hon'ble NGT may consider the remedial steps taken by the Respondents despite the territorial difficulties and keep in mind the national importance of the project and pass appropriate orders.

That in view of the foregoing paragraphs, the Joint Committee Report dated 21.11.2024, the Hon'ble NGT may review the deficiencies in the observations of the JC Report and dismiss the present OA.

THROUGH


ALPHA LEGAL ADVOCATES

C-53, BLOCK C, JANGPURA EXTENSION,

NEW DELHI – 110014

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
(Under Section 14 and 15 of the National Green Tribunal Act, 2010)

Original Application No. 955/2024

President Municipal Committee Thathri
...Applicant

Versus

Union Territory of J&K

...Respondents

AFFIDAVIT

I, T. Ashok Reddy, S/o T. Pratap Reddy, Aged about 67 years, the Authorised Representative of M/s Megha Engineering & Infrastructures Ltd., S-2, Technocrat Industrial Estate, Balanagar, Hyderabad – 500037, Telengana, do hereby solemnly affirm and declare as under:

- i. That I am the Authorised Representative of the Respondent No.5 in the Original Application and being well conversant with the facts of the case, am competent to swear to this affidavit.
- ii. That the deponent has gone through the contents mentioned in the accompanying reply which are true and correct to the best of my knowledge and belief. No part of it is wrong and nothing material has been concealed and misstated.
- iii. That the annexures to the accompanying reply/objection are true/certified copies of their respective originals.


Deponent

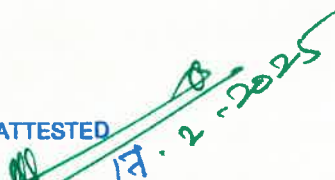

Verification:

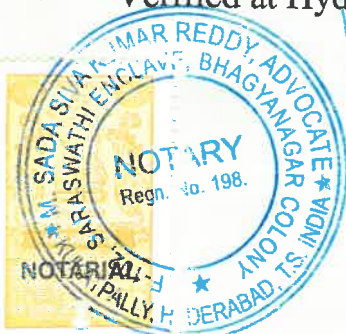
Verified that the contents of above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed or misstated therein.

Verified at Hyderabad on this 17/2 day of February of 2025.


Deponent

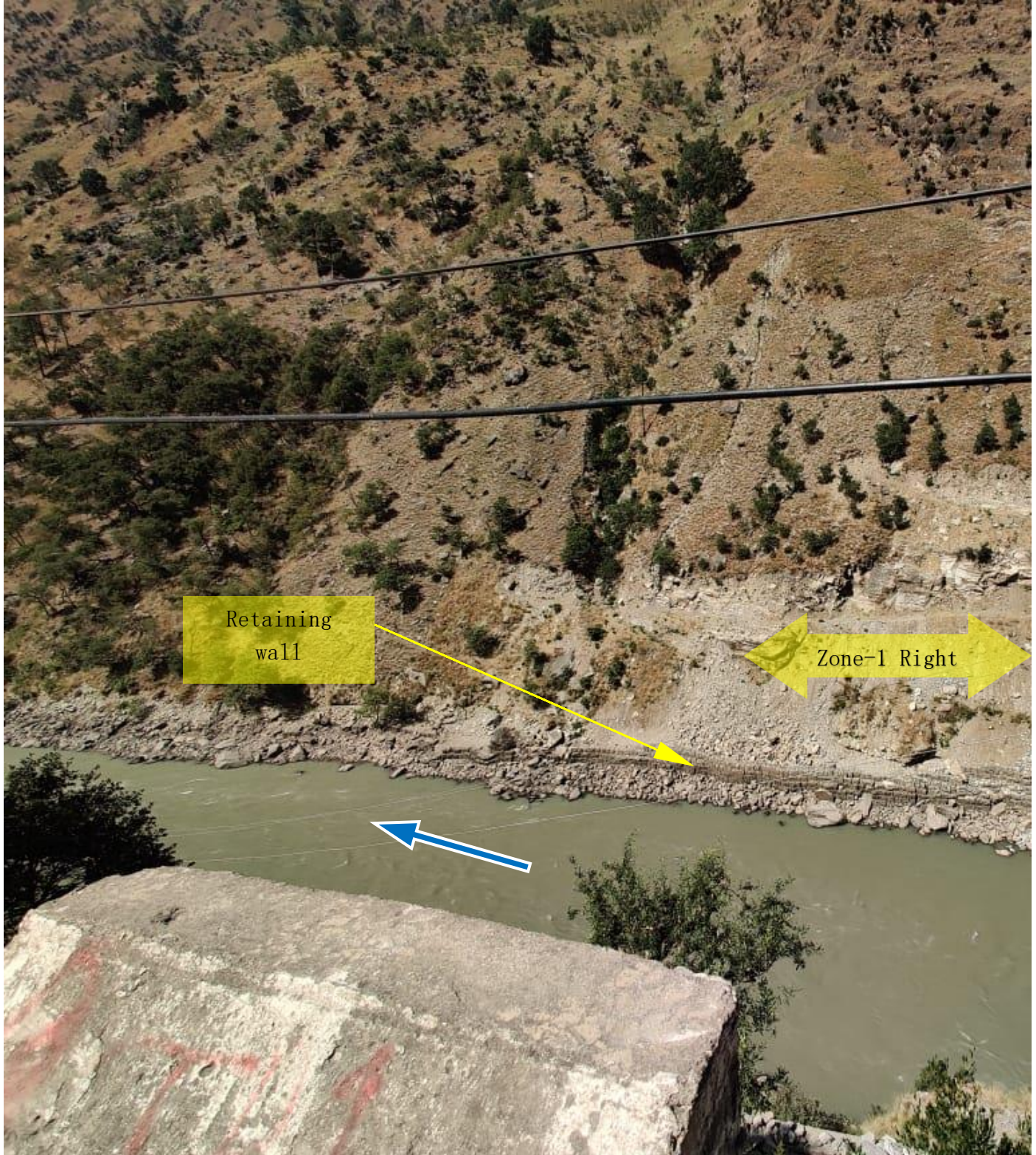

ATTESTED


**M. SADA SIVA KUMAR REDDY, B.Com., B.L.,
ADVOCATE & NOTARY**
Appointed by Govt., India
G.O.Ms.No.198, Rev (Regn-II), dt. 11.04.2000
102, Saraswathi Enclave, Bhagyanagar Colony,
Kukatpally, Hyderabad, TS, India (Ph:98480 44395)



Annexure R-1 Colly









Zone-2 Left Bank



07 Dec 2024, 10:03:20







621
National Accreditation Board for
Testing and Calibration Laboratories

Annexure R-2 Colly

CERTIFICATE OF ACCREDITATION

IDMA LABORATORIES LIMITED

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

**"General Requirements for the Competence of Testing &
Calibration Laboratories"**

for its facilities at

PLOT NO 391, INDUSTRIAL AREA, PHASE-1, PANCHKULA, HARYANA, INDIA

in the field of

TESTING

Certificate Number: TC-8207

Issue Date: 21/12/2023

Valid Until: 20/12/2025

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.

(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Entity: Idma Laboratories Limited

Signed for and on behalf of NABL



N. Venkateswaran
Chief Executive Officer



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO/Pvt./ 2713

Dated: 04th July 2024

Recognition Letter

To,

Head of Laboratory,
M/s IDMA Laboratories Limited,
IDMA Corporate Park, 391, Industrial Area, Phase-1,
Panchkula, Haryana – 134391.

Subject: Recognition of M/s IDMA Laboratories Limited, IDMA Corporate Park, 391, Industrial Area, Phase-1, Panchkula, Haryana 134391, as Environmental laboratory under the Environmental (Protection) Act- 1986.

Sir,

With reference to your application dated 26/02/2024 along with acceptance of the terms & conditions of the guidelines for recognition of environmental laboratories under the Environmental (Protection) Act, 1986, submitted to Central Pollution Control Board (CPCB), the Competent Authority of CPCB has accorded approval for renewal of recognition of Environmental laboratory and Govt. Analysts. Subsequently, **M/s IDMA Laboratories Limited, IDMA Corporate Park, 391, Industrial Area, Phase-1, Panchkula, Haryana -134391** shall be notified considering the current requirement of mandatory accreditation / certifications of the laboratory **with a validity up to 20/12/2025.**

2. The following analysts have been approved as Government Analysts:
 1. Sh. Ankush Aggarwal
 2. Smt. Surekha
 3. Sh. Kartar Singh
3. The laboratory should compulsorily follow the accepted terms and conditions and may undertake the following tests:
 - a) **Physical Tests**-Conductivity, Colour, pH, Fixed & Volatile Solids, Total Solids, Total Dissolved Solids, Total Suspended Solids, Turbidity, Temperature, Velocity & Discharge Measurement of Industrial Effluent Stream, Flocculation Test (Jar test), Odour, Salinity, Settleable Solids and Sludge Volume Index.
 - b) **Inorganic (General and Non-metallic)**: Acidity, Alkalinity, Ammonical Nitrogen, Chloride, Chlorine Residual, Dissolved Oxygen, Fluoride, Total Hardness, Total Kjeldahl Nitrogen (TKN), Nitrite Nitrogen, Nitrate Nitrogen, Phosphate, Sulphate, Bromide, Carbon Dioxide, Chlorine demand, Iodine, Sulphite Silica, Cyanide and Sulphide.
 - c) **Inorganic (Trace Metals)**: Boron, Cadmium, Calcium, Total Chromium, Chromium Hexavalent, Copper, Iron, Lead, Magnesium, Mercury, Nickel, Potassium, Sodium, Sodium Absorption Ratio, Zinc, Arsenic, Aluminium, Beryllium, Barium, Lithium, Manganese, Selenium, Silver, Strontium, Tin, Antimony, Cobalt and Vanadium.
 - d) **Organics (General) and Trace Organics**: Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), Oil and Grease, Phenolic Compounds, Pesticides (each) (Organo-Chlorine and Organo Nitrogen-Phosphorus), Total Organic Carbon, Adsorbable Organic halide (AOX), Surfactant, Poly-Nuclear Aromatic Hydrocarbon (PAH), Poly-Chlorinated Biphenyl (PCBs) each, Organic Carbon (in Solid) and Carbon/Nitrogen Ratio.
 - e) **Microbiological Test**: Total Coliform, Faecal Coliform, *E. coli*, *Faecal Streptococci* and Total Plate Count and *Enterococcus*.
 - f) **Toxicological Tests**: Bioassay Method for Evaluation of Toxicity using Fish and Bio-accumulation, Bio magnification and Bio-transformation studies.
 - g) **Biological Test**: Benthic Organism Identification and Count, Planktonic Identification Count and Chlorophyll.
 - h) **Characterization of Hazardous Waste**: Preparation of Leachate (TCLP Extract/Water)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Contd.

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Extract), Corrosivity, Ignibility (Flash point), Reactivity, Toxicity and Measurement of Heavy Metals/Pesticides in the Waste/Leachate.

- i) **Soil/Sludge/Sediment and Solid Waste:** Boron, Cation Exchange Capacity (CEC), Electrical Conductivity, Nitrogen (Available), Organic Carbon/Matter (Chemical Method), pH, Phosphorous (Available), Phosphate (Ortho), Phosphate (Total), Potassium, SAR in Soil Extract, Sodium, Soil moisture, TKN, Calorific Value, Ammonia, Bicarbonate, Calcium, Calcium Carbonate, Chloride, Colour, Exchangeable Sodium Percentage (ESP), Gypsum Requirement, Heavy Metal, Magnesium, Mechanical Soil Analysis, Nitrate, Nitrite, PAH, Pesticide, Sulphate, Sulphur, Total Organic Carbon, Total Water Soluble Salt and Water Holding Capacity.
 - j) **Ambient Air/ Fugitive Emissions:** Nitrogen Dioxide (NO₂), Sulphur Dioxide (SO₂), Total Suspended Particulate Matter, Respirable Suspended Particulate Matter PM₁₀, Ammonia, Carbon Monoxide, Chlorine, Fluoride, Lead, Methane, Non-Methane Hydrocarbon, Ozone, Benzene Toluene Xylene (BTX), Polycyclic Aromatic Hydrocarbon (PAH), Benzo-a-Pyrene & others, PM_{2.5} and Volatile Organic Carbon.
 - k) **Stack Gases/ Source Emission:** Particulate Matter, Sulphur Dioxide, Velocity & Flow, Carbon Dioxide, Carbon Monoxide, Temperature, Oxygen, Oxides of Nitrogen, Ammonia, Chlorine, Fluoride (Particulate), Fluoride (Gaseous), Hydrochloric acid, Total Hydro Carbon, Mercaptan, Hydrogen Sulphide and Carbon Disulphide.
 - l) **Noise Level:** Noise Level Measurement (20-140 dBa) and Ambient Noise and Source Specific Noise.
 - m) **Meteorological:** Ambient Temperature, Wind Direction, Wind Speed, Relative Humidity, Solar Radiation and Rainfall.
4. The laboratory shall compulsorily participate in the Analytical Quality Control (AQC) Exercise conducted by the CPCB to ascertain the capability of the laboratory and analysts. The lab shall submit quarterly progress report on the sample analysis carried out to CPCB.
 5. The surprise inspection / periodic surveillance of the recognized environment laboratory will be undertaken to assess its proper functioning systematic operation and reliability of data generated at the laboratory by a Joint Team as per the Notification.
 6. The laboratory should have the mandatory requisite accreditation and certificate of the ISO: 17025 and ISO:45001 as per rules. This recognition is subject to such accreditations and renewals as applicable and in case of serious non-compliance of any of the terms and conditions, the laboratory may be black listed for a minimum period of two years and civil/criminal proceedings, as applicable, may be initiated for performing functions on behalf of the Government in an unauthorized manner.
 7. **M/s IDMA Laboratories Limited, IDMA Corporate Park, 391, Industrial Area, Phase-1, Panchkula, Haryana** is required to apply for further renewal of recognition through online using CPCB web portal (<https://cpcbepalab.in/epalab>) before expiry of recognition with mandatory accreditation / certification concerned.

Yours faithfully,

 4/7/24

(Dr. K. Ranganathan)
Scientist-E & Divisional Head
Instrumentation laboratory

डॉ. के. रंगनाथन / Dr. K. Ranganathan
वैज्ञानिक 'ई' / Scientist 'E'
प्रभारी जल एवं उपकरणों प्रयोगशाला
Div. Head-Water & Instrumentation Laboratory
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
(Min. Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110002
Parivesh Bhawan, East Arjun Nagar, Delhi-110002



ANNEXURE - R10 624 Idma Laboratories Limited



Annexure R-3 colly

TC-8207

TEST REPORT

Lab No.	300924L-ED-026		Page No. 1/2	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Surface Water			
Customer's Description of Sample#	Surface Water			
Quantity#	5 Ltr.			
Packing, Markings, Seal & Quantity#	Plastic Can.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team Idma	Idma Representative Team	Client	MEIL	
Sampling Location#	Chenab River Up-Stream			
Visual Observation	N/A			
Date of Sampling	27/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	IS:17614 (PART-1):2021			
Testing Protocol	--			

RESULTS

S.No.	Test Parameter	Units	Results	Test Methods
	Chemical Testing (Water)	-	-	-
1	pH	-	7.29	IS 3025 (Part 11)
2	Chloride as Cl	mg/L	25.4	IS 3025 (Part 32)
3	Hardness Total (as CaCO3)	mg/L	104.6	IS 3025 (Part 21)
4	Oil & Grease	mg/L	<2.5	IS 3025 (Part 39)
5	Total Dissolved Solids	mg/L	148	IS 3025 (Part 16)
6	Sulphate as SO4	mg/L	13.4	IS 3025 (Part 24)
7	Iron as Fe	mg/L	0.006	IS 3025 (Part 53)
8	Lead as Pb	mg/L	<0.0005	IS 3025 (Part 47)
9	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	2	IS 3025 (Part 44)

Reviewed by:
Dipali Jain
Asst. Tech. Manager
Idma Laboratories Ltd.
Panchkula

Authorised signatory:
Kartar Singh
Tech. Mgr.
Idma Laboratories Ltd.
Panchkula

Idma Laboratories Limited

Idma Corporate Park,
391, Industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827, - 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discipancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



TEST REPORT

Lab No.		300924L-ED-026		Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Methods
10	Chemical Oxygen Demand	mg/L	4	IS 3025 (Part 58)
11	F.Coliform	MPN/100ml	84	IS 1622:1981

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by

 Dipti Jain
 Asst. Tech. Manager
 Idma Laboratories Ltd
 Panchkula

04/10/24
 Authorised signatory

Idma Laboratories Limited

Idma Corporate Park,
 391, industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827,- 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/disciplinary in this Test Report should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830





TEST REPORT

Lab No.	300924L-ED-027		Page No. 1/2	
Customer#	Megha Engineering & Infrastructures Limited Rattle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Surface Water			
Customer's Description of Sample#	Surface Water			
Quantity#	5 Ltr.			
Packing, Markings, Seal & Quantity#	Plastic Can.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team Idma	Idma Representative Team	Client	MEIL	
Sampling Location#	Chenab River Down Stream			
Visual Observation	N/A			
Date of Sampling	27/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	IS:17614 (PART-1):2021			
Testing Protocol	--			

RESULTS

S.No.	Test Parameter	Units	Results	Test Methods
	Chemical Testing (Water)	-	-	-
1	pH	-	7.52	IS 3025 (Part 11)
2	Chloride as Cl	mg/L	32.1	IS 3025 (Part 32)
3	Hardness Total (as CaCO3)	mg/L	108.4	IS 3025 (Part 21)
4	Oil & Grease	mg/L	<2.5	IS 3025 (Part 39)
5	Total Dissolved Solids	mg/L	116	IS 3025 (Part 16)
6	Sulphate as SO4	mg/L	15.9	IS 3025 (Part 24)
7	Iron as Fe	mg/L	0.004	IS 3025 (Part 53)
8	Lead as Pb	mg/L	<0.0005	IS 3025 (Part 47)
9	Biochemical Oxygen Demand (3-days at 27 °C)	mg/L	2	IS 3025 (Part 44)

Reviewed by

 Dipti Jain
 Asst. Tech. Manager

Authorised Signatory

 Kartar Singh
 Tech. Mgr.

Idma Laboratories Limited

Idma Corporate Park,
 391, Industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827,- 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

- Disclaimer :**
- This Report is only for the sample tested.
 - Samples not drawn by us unless otherwise stated.
 - Total liability of Idma Laboratories Limited is limited to the invoiced amount.
 - If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
 - The Test Report shall not be reproduced except in full without the written approval of the laboratory.
 - The Test Report is intended only for guidance & not for legal purpose or for advertisement.
 - The Test Report in full or parts shall not be used for promotional or publicity purpose.
 - Legal disputes are subjected to Panchkula Jurisdiction only.
 - Any complaint/disciplinaries in this Test Report should be communicated in writing within 15 days of the dispatch of Test Report.
 - In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
 - In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



TEST REPORT

Lab No.		300924L-ED-027		Page No. 2/2
S.No.	Test Parameter	Units	Results	Test Methods
10	Chemical Oxygen Demand	mg/L	6	IS 3025 (Part 58)
11	F.coliform	MPN/100ml	79	IS 1622:1981

Opinion :

Represents details provided by the customer.

End of Report

Reviewed by: *[Signature]*
 Dipi Jain
 Asst. Tech. Manager
 Panchkula
 Idma Laboratories Ltd.

[Signature]
 04/10/24
 Authorised signatory
 Kartar Singh
 Tech. Mgr.
 Panchkula
 Idma Laboratories Ltd.

Idma Laboratories Limited

Idma Corporate Park,
 391, Industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827, - 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discrepancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830

**Surface water quality criteria for different uses
(specified by CPCB, 1979 and the Bureau of Indian Standards, 1982)**

S. No	Water quality parameter	Characteristic of water body				
		A *	B *	C *	D *	E *
1	Dissolved Oxygen (DO) mg/l (minimum)	6	5	4	4	3
2	Biochemical Oxygen Demand (BOD), mg/l (max)	2	3	3	-	-
3	Total Coliform organisms ** MPN/100ml (max)	50 **	500	500	-	-
4	Total Dissolved Solids (TDS) mg/l (max)	500	-	1500	-	2100
5	Chlorides (as Cl ⁻) mg/l (max)	250	-	600	-	600
6	Colour, Hazen units (max)	-	10	300	300	-
7	Sodium Absorption Ratio (max)	-	-	-	-	20
8	Boron (as B), mg/l (max)	-	-	-	-	-
9	Sulphates (as SO ₄ ⁻²), mg/l (max)	400	-	400	-	1000
10	Nitrates (as NO ₃ ⁻) mg/l (max)	20	-	50	-	-
11	Free Ammonia (as NH ₃) mg/l (max)	-	-	-	1.2	-
12	Conductivity at 25°C micro mhos/cm (max)	-	-	-	1000	2500
13	pH value	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.0-8.5
14	Arsenic (as As), mg/l (max)	0.05	0.2	0.2	-	-
15	Iron (as Fe), mg/l (max)	0.3	-	-	0.5	-
16	Fluoride (as F), mg/l (max)	1.5	1.5	1.5	-	-
17	Lead (as Pb), mg/l (max)	0.1	-	0.1	-	-

Note: * Classes of water use:

- A Drinking water source without conventional treatment but after disinfection
- B Out door bathing (organised)
- C Drinking water source with conventional treatment followed by disinfection.
- D Propagation of wild life, fisheries.
- E Irrigation, industrial cooling, controlled waste disposal.

** If the coliform is found to be more than the prescribed tolerance limits, the criteria for coliforms shall be satisfied if not more than 20 percent of samples show more than the tolerance limits specified and not more than 5 percent of samples show values more than 4 times the tolerance limits. There should be no visible discharge of domestic and industrial waste into class "A" waters. In case of classes "B" and "C" the discharge shall be so regulated / treated as to ensure maintenance of the stream standards.



Wirecrates Installed at Zone 1



Wirecrates for River Protection

No. RHEP/MEIL/D/24/12/419

Date: 08/02/2025

To,

**Chief Executive Officer
RHPCL, Kishtwar,
UT of Jammu and Kashmir.**

Sub.: Turnkey Execution of 850 MW Ratle Hydro Electric Project located at Kishtwar District in the Union Territory of Jammu & Kashmir, India; **Regarding disposal of muck.**

Ref: 1. LOA No. RATLE/CEO/2022/145 dated 18.01.2022.

2. Our Letter No. RHEP/MEIL/D/24/12/368 dated 12.12.2024

Dear Sir,

We are herewith submitting the updated details of muck generated, utilized & dumped at various dumping sites;

1) Approximate quantity of muck generated to date:

- i) Underground works = 6.10 Lakh m3.
 - ii) Surface works = 5.50 Lakh m3.
- Total Muck Generated = 11.60 Lakh m3.

2) Muck Recycled by Crushing:

Total Muck Recycled by Crushing = 3.10 Lakh m3.

3) Quantum of muck dumped at the designated dumping sites:

- i) Zone 1 = 1.86 Lakh m3.
- ii) Zone 2 (including Access roads & Slope protection works) = 1.50 Lakh m3.
- ii) Zone 3 = 0.00 Lakh m3.

Total Muck Dumped = 3.36 Lakh m3.

Total Muck Relocated from Zone 1 = 1.26 Lakh m3.

4) Total Muck stacked in Dam body = 3.38 Lakh m3.

5) Total Muck relocated from Zone 1 to Joshana Village (Project Acquired land) = 1.26 Lakh m3.

6) Muck Utilized for Power House Ramp = 0.50 Lakh m3.



632

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

Note:

Muck dumped in Zone-1	1,86,000 m3.
Zone-1 muck Relocated	1,26,536 m3.
Balance to be Relocated	59,464 m3.

Yours faithfully

For Megha Engineering & Infrastructures Ltd



Harpal Singh

Joint Chief Operating Officer

Cc:

1. Sh. S.N Jha (CGM-MEIL), for kind information.
2. Sh. Sanjay Kumar (GM-Projects) MEIL, for kind information.

Encl: Site Photographs

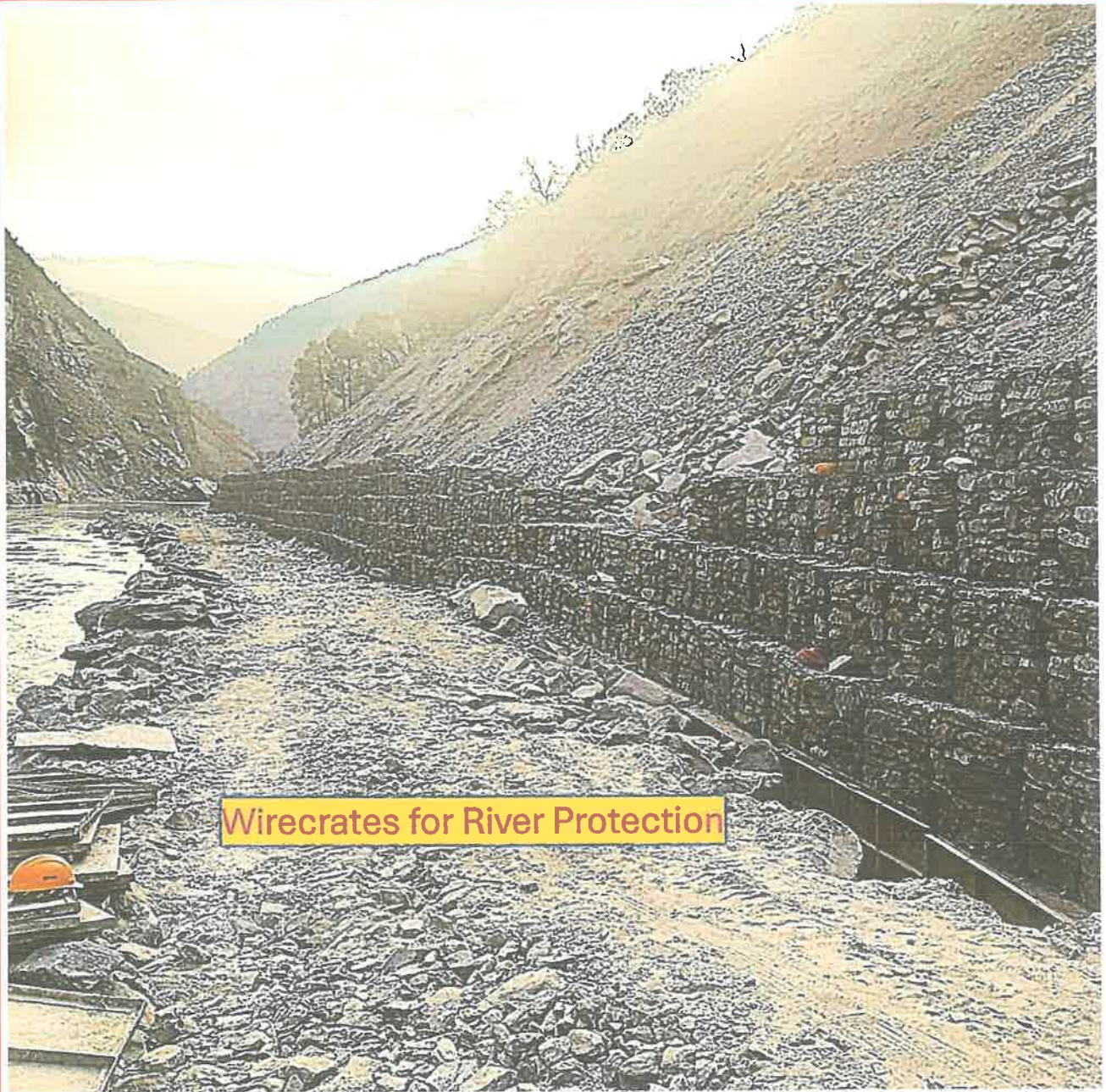
633

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271



Wirecrates for River Protection

Installation of Wirecrates at Right Bank Dumping Yard (Zone1)

634

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271



Wirecrates Installed at ZONE1

Installation of Wirecrates at Right Bank Dumping Yard (Zone1)

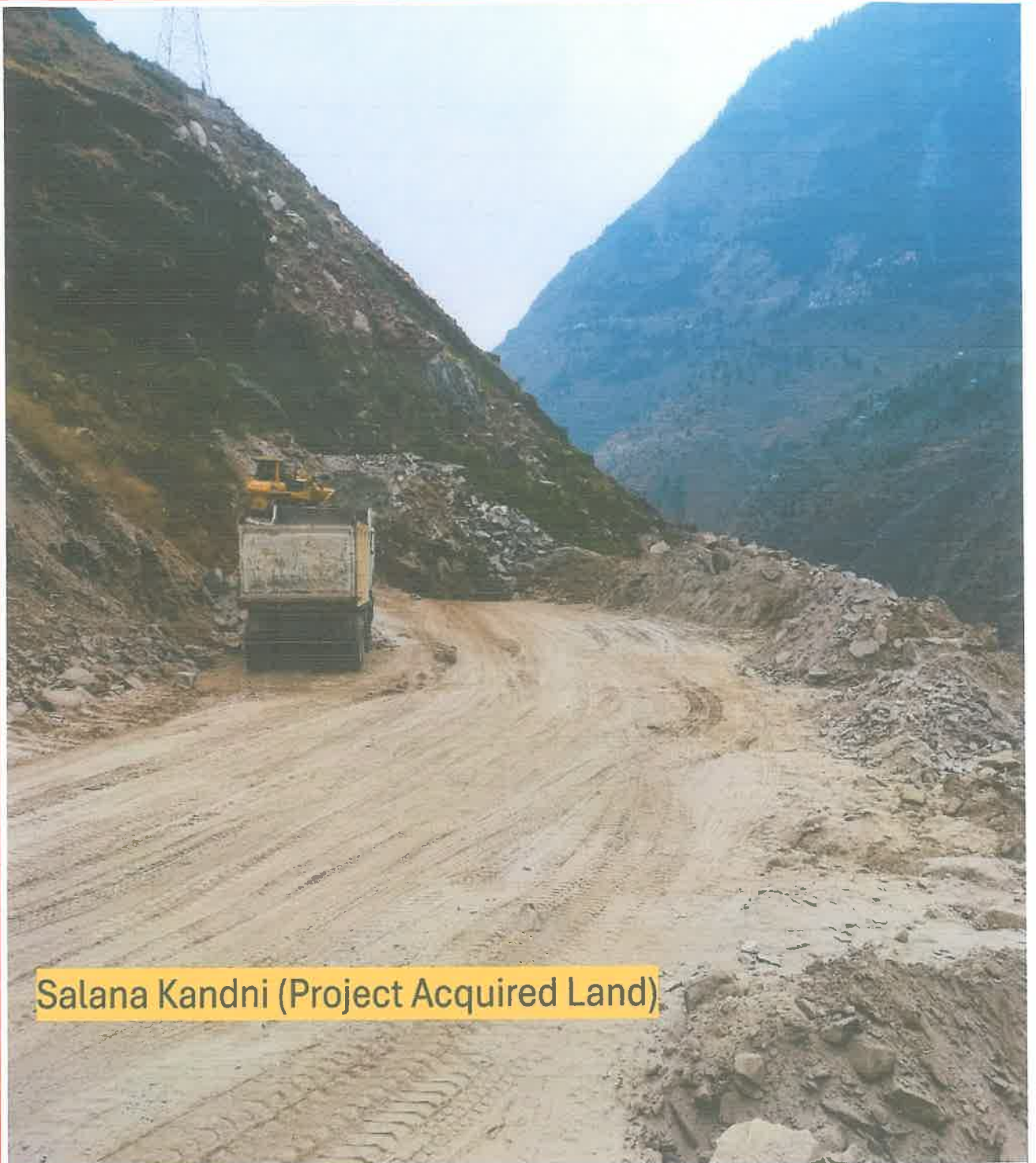
635

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271



Salana Kandni (Project Acquired Land)

Salana Kandni (Project Acquired Land)

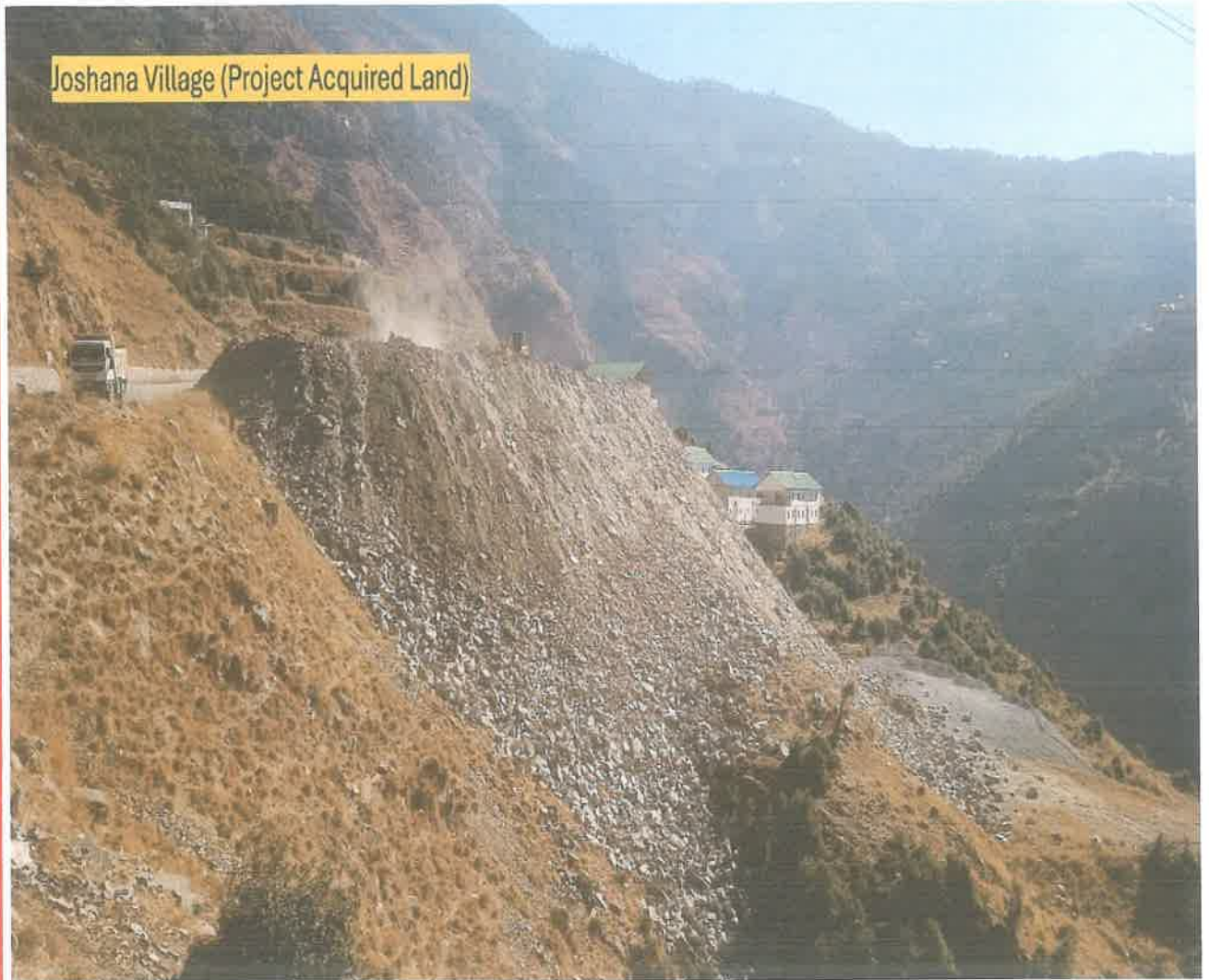
636

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271



Joshana Village (Project Acquired Land)

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Project Name: Ratle H.E.P
Project Code 1305

PROMOTIONAL ACTIVITY

WORLD ENVOIRONMENT DAY 05th JUNE,2024

PLANTATION DRIVE

**ORGANIZED BY MEGHA ENGINEERING & INFRASTRUCTURES
LIMITED ALONG WITH FOREST DEPARTMENT, KISHTWAR**

AT RATLE HYDRO ELECTRIC POWER PROJECT-1305

MEGHA ENGINEERING & INFRASTRUCTURES LTD



WORLD ENVIRONMENT DAY, 2024



World
Environment
Day

MEGHA ENGINEERING & INFRASTRUCTURES LTD



A healthy environment plays an essential role in the well-being of all the living beings on mother Earth. The environment is a never-ending source of learning and inspiration. There are always new things to learn, discoveries, and new perspectives to experience. The environment teaches us more about our world. We celebrate the World Environment Day on June 5 every year. It is celebrated to respect and protect the environment. By discussing on Environment Day, we learn the celebration's objectives. We have been exploring it for centuries and still have so much left to uncover and conserve.

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Awareness Regarding World Environment Day



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Awareness on World Environment Day



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Awareness on World Environment Day

The need for awareness - The deteriorating environmental conditions worldwide had already raised alarms in academic circles, among scholars studying its conditions. However, general masses seemed oblivious to changes that were not directly affecting them. Hence ice caps melting at the poles, causing floods and sea levels to rise meant nothing to folks living far away and so they continued driving their cars pumping more greenhouse gases in the atmosphere! It is only with the progression of time that environmental changes have stopped seeming too far away. The bush fires of Australia are a key example of why we need to wake up and take ownership of our actions and why awareness about the true condition of our planet is key.

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Awareness Session Regarding World Environment Day

The primary vehicle to mobilize political will - The World Environment Day is structured in a manner that allows one country to take up the responsibility of selecting the theme and hosting the key celebrations each year. It is not recognized as a public holiday. However, institutions such as offices, schools, colleges, and universities of all participating countries hold activities throughout the week in June. The governments get involved as well. Thus, making it a key campaign in spreading awareness and gathering support for reform. The themes selected are always pertinent to global issues and hence relatable to the people celebrating.

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Awareness Session Regarding World Environment Day

The need to celebrate achievements - Reversing the chain of events that human tampering of mother earth has led to, is a herculean task. And the motivation to stick to a seemingly losing agenda is difficult to find. Hence, celebrating the small achievements and recognizing those who achieve them is pertinent to the mission of saving the world. World Environment Day presents a global platform for this very purpose.

One can say that we celebrate the World Environment Day to force mankind to walk towards protecting the environment and preserving our planet for at least one day, every year.

MEGHA ENGINEERING & INFRASTRUCTURES LTD



MEIL Ratle HEP-1305, June 8: To celebrate the World Environment Day 2024, forest department in Collaboration with District Legal Services Authority (DLSA) Kishtwar and MEIL organised plantation drive at GVK Colony. To celebrate the World Environment Day 2024, forest department in Collaboration with District Legal Services Authority (DLSA) Kishtwar organised plantation drive at GVK Colony. The plantation drive that marked the World Environment Day 2024 is being celebrated with the theme “Land Restoration, Desertification And Drought Resilience”. Dozens of Cedrus deodara saplings were planted at the colony. At the end some gifts were also distributed by the MEIL among the children of Palash & Bal Ashram presented in the drive.

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. S. N JHA CGM PROJECTS



Shot on motorola edge 40
IRFAN TANTRY Manager Safety

5 Jun 2024, 3:11 pm

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. IRFAN UL AZIZ TANTRY-MANAGER HSE



Shot on motorola edge 40
IRFAN TANTRY Manager Safety

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. ANAND KISHORE- EXECUTIVE SAFETY



Shot on motorola edge 40
IRFAN TANTRY Manager-Safety

5 Jun 2024: 3:30 pm

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. KULDEEP RAJ SINGH- DGM CIVIL



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. AMJAD IQBAL- SR. MANAGER ELECTRICAL



Shot on Motorola Edge 40
IRFAN TANNIRY Manager Safety

5 Jun 2024, 3:24 pm

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. SANJAY KUMAR- GM PROJECTS



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. BRAJESH KUMAR- DGM CIVIL



5 Jun 2024, 3:16 pm

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day

PLANT PLANTED BY SH. H.L PANDITA-GM ADMIN



Shot on Motorola edge 40
IRFAN TANTRY Manager Safety

5 Jun 2024, 3:14 pm

MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Plantation Drive on World Environment Day



MEGHA ENGINEERING & INFRASTRUCTURES LTD



Thank You







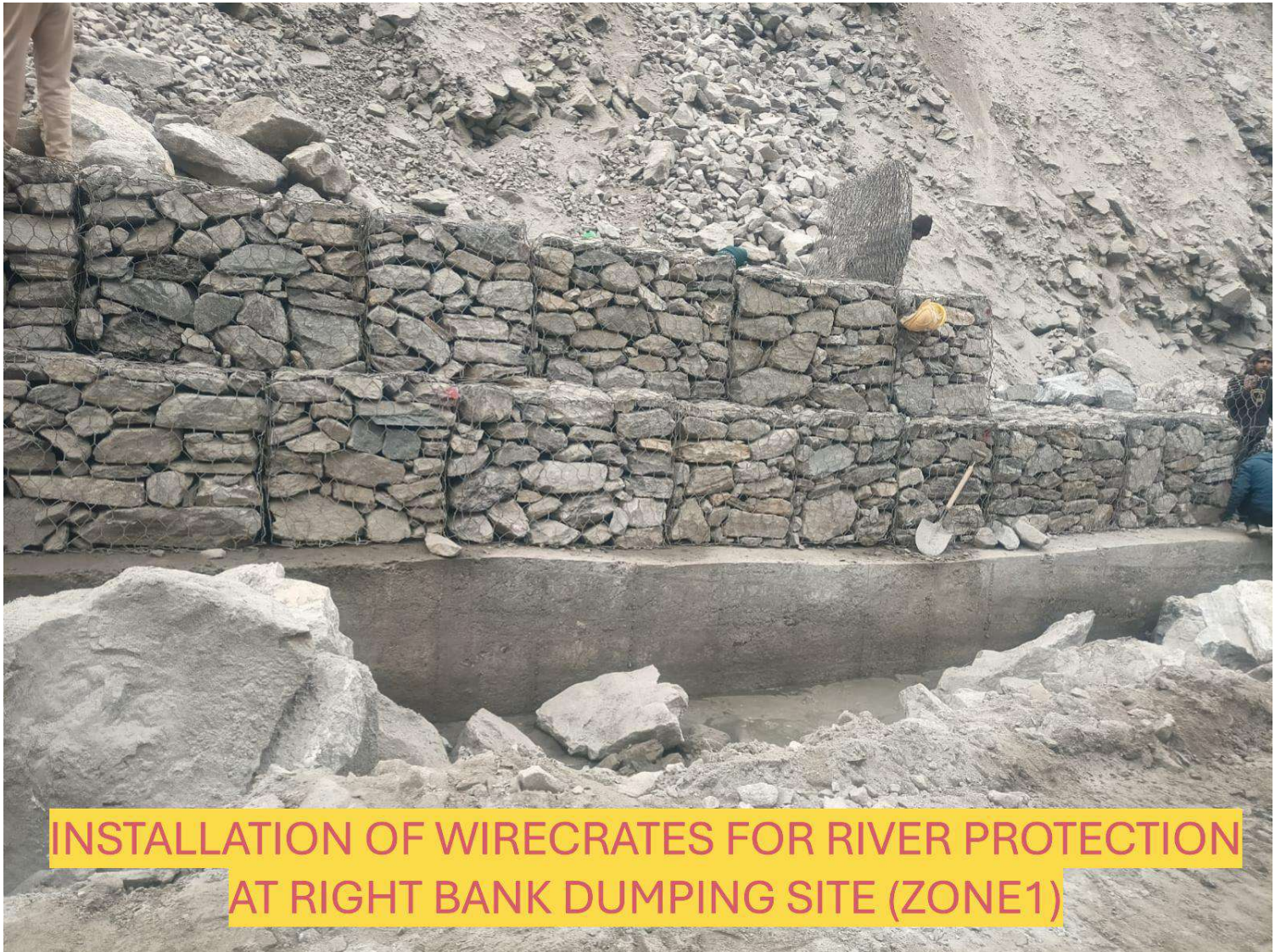
**PCC WORK FOR WIRECRATES AT RIGHT BANK
DUMPING SITE (ZONE 1)**





INSTALLATION OF WIRECRATES AT RIGHT BANK DUMPING
SITE (ZONE 1)

RIVER PROTECTION BEING DONE TO AVOID SPILLAGE OF
MUCK INTO RIVER





Annexure R - 9
एनएचपीसी लिमिटेड
 (भारत सरकार का उद्यम)
NHPC Limited
 (A Govt. of India Enterprise)
 ISO-9001, 14001 & IS 18001 Certified Company
CIN NO. L40101HR1975GOI032564

संदर्भ संख्या-/ Ref. No: NH/DD/RATLE/AFRY/ 636

दिनांक /Date: 06.07.2023

Sh. Krishna Sai Seela

Director Operations

AFRY Switzerland Ltd.

Office No. 2-5, GF, Tower -1

Stellar IT Park, Sec-62, Noida-201301

Subject: Regarding submission of "Random Rubble Masonry Wall Drawings" for Ratle HE Project.

Ref: 1. Letter No. AFRY/4704_Ratle/00150/28/06/23 dated 28.06.2023 (Hard Copy Received on 03.07.2023)

AFRY Switzerland has submitted "Random Rubble Masonry Wall Drawings" [AFRY.4704.01.025_R0 to 032_R0] vide reference for Ratle HE Project for information.

The above submission is noted for information.

The acceptance of any drawing / document for information, review or approval does not relieve or absolve MEIL / AFRY Switzerland from their responsibility regarding adequacy / correctness of the same.

Encl: as above

Vivek Dwivedi

Group General Manager (Civil)



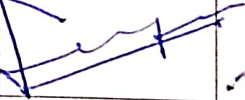
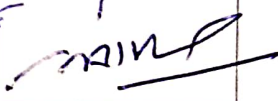
Copy:

1. CEO, Ratle Hydro Electric Project
2. Sh. Uma Maheshwar Reddy, Vice President, MEIL

664

	Waste Management Plan	DOCUMENT NO. RHEP/MEIL/WMP - 01	
		Rev.	00
MEGHA ENGEERING & INFRASTRUCTURES LIMITED		Date	17-05-2024

- Client ➤ **M/S Ratle Hydroelectric Power Corporation limited (A Joint Venture of NHPC Limited and JKSPDC Limited)**
- Name of Contractor ➤ **M/S MEGHA ENGEERING & INFRASTRUCTURES LIMITED**
- Mailing Address ➤ **Regd. Office: S - 2,
Technocrats Industrial Estate (T.I.E.),
Balanagar, Hyderabad -500 037.
Telangana, India.**
- Name of Work ➤ **Turnkey Execution of 850 MW Ratle Hydro Electric Project Located at Kishtwar District in the Union Territory of Jammu & Kashmir, India.**
- Document No. ➤ **RHEP/MEIL/WMP -01**
- Document Title ➤ **Waste Management Plan**

					
00	17.05.2024	Mr. Sanjay Kumar Kushwaha	Mr. Irfan Ul Aziz Tantry	Mr. Sanjay Kumar	Mr. S. N. Jha
00	17.05.2024	Associate Engineer HSE	Manager HSE	GM Projects	CGM Projects
Rev	Date	Prepared By	Checked By	Reviewed By	Approved By

MEGHA ENGINEERING & INFRASTRUCTURES LIMITED

Rev.	00
Date	17-05-2024



Megha Engineering & Infrastructures Ltd.

An ISO 9001-2015 Company

S-2, Technocrat Indl. Estate, Bahadrapur, Hyderabad-500037, Telangana, INDIA
TEL: +91-90-94330000 FAX: +91-90-94330000
E-mail: info@meil.in Visit us: www.meil.in U45202TG2006PLC050271

Waste Management Policy

PURPOSE: The purpose of this policy is to reduce adverse impact on the environment by adopting best national and international practices.

OBJECTIVE: In the conduct of its business, MEIL will,

- ensure that waste management is carried out in accordance with the national and international legislation, including future changes in the legislation;
- ensure safe handling and storage of waste at MEIL operation and facilities;
- minimize waste generation at sources;
- reuse and recycle of materials wherever possible, in line with best practices;
- disposal of final waste by the most environmentally suitable manner;
- promote environmental awareness among the employees and business partner for waste minimization, reuse, and recycling;
- maintain continual improvement through measurement against policy and performance, evaluation, review, training, and procedural change where required.

ADMINISTRATIVE: All employees are accountable through management structure for conforming to the requirements of policy and waste management plan.

DISCIPLINE: Where an employees does not comply with this policy at workplace, this shall constitute misconduct on the part of the staff member and appropriate disciplinary action shall be taken in terms of the company policy and procedures, which may leads to termination of employment.

Date: 03-02-2021


Ravi P Reddy
Director-Technical



**MEGHA ENGINEERING &
INFRASTRUCTURES LIMITED**

Rev.	00
Date	17-05-2024

Contents

1.	PURPOSE.....	3
2.	APPLICABLE RULES & REGULATIONS.....	3
3.	SCOPE	3
4.	RESPONSIBILITY	4
4.1	Project head.....	4
4.2	Administration Head.....	4
4.3	Section in-charge	4
4.4	Personnel Performing Activities	4
4.5	HR Team	4
5.	PROCEDURES.....	5
5.1	Siting Waste Storage Area(s).....	5
5.2	Waste Segregation and Storage	5
5.3	Disposal	6
5.4	Waste water	7
6.	REVIEW OF PROCEDURE/TRAINING	7
7.	RECORDS.....	7
8.	CONTROL MEASURES	8

MEGHA ENGINEERING & INFRASTRUCTURES LIMITED

1. PURPOSE

- 1.1 To identify the waste material, source of waste generation and its classification.
- 1.2 To minimize potential impacts of waste storage & to ensure its disposal as per the waste management & handling rules.
- 1.3 To adopt new technological practices for waste management.
- 1.4 To minimize the volume of waste by maximizing recycling/reuse wherever possible.
- 1.5 To provide standard operating procedures for the handling & disposal of waste.
- 1.6 To develop and maintain human & technological infrastructures to build an information base of insights and good international industry practices on waste management & seek constant improvement.
- 1.7 To set waste management as a performance indicator throughout the company and seek to improve MEIL environmental performance by adopting innovative, resource-efficient and low-carbon technologies.
- 1.8 To identify and then assess the probable risks and impacts caused by business operations as a result of waste generation.
- 1.9 To adhere with domestic statutory compliances and international conventions with respect to waste management.
- 1.10 To create awareness among stakeholders through focused campaigns and programs.
- 1.11 To conduct training and awareness programs for the employees & contract workers to improve the waste management practices.

2. APPLICABLE RULES & REGULATIONS

- Environment Protection Act, 1986
- Solid Waste Management Rules, 2016
- Hazardous Waste (Management & Handling) Rules, 2016
- Construction and Demolition Waste Management Rules, 2016
- Plastic Waste (Management & Handling) Rules, 2011
- Biomedical Waste Management Rules, 2016
- E-waste (Management & Handling) Rules, 2022
- Battery Waste (Management & Handling) Rules, 2022
- Precedents of Court of law (Apex Court and National Green Tribunal Bench) pertaining to waste management

3. SCOPE

These procedures apply to the identification, generation, minimization, collection, handling, transportation, and disposal of waste.

The table below summarizes what wastes are managed according to this SOP.

MEGHA ENGINEERING & INFRASTRUCTURES LIMITED

Sr. No.	Type of waste
1	Waste water (Sand wash, Batching plant residual)
2	Waste Lubricant oil/ Hydraulic oil
3	Dead batteries
4	Scrap filters
5	Scrap tires
6	Metal Scrap
7	Electrical & electronic Waste
8	Bituminous mix waste & Waste concrete (construction & demolition waste)
9	Rubber waste
10	Plastic waste
11	Municipal waste

4. RESPONSIBILITY

4.1 Project head

Project head has the overall responsibility to implement & monitor the SOP's of waste management. He is responsible for ensuring hazardous waste (used oil) generated in the projects is kept separately with all the adequate measures to avoid any kind of spillage. It must be ensured that hazardous waste is not stored in the premises for more than 180 days in case of any justifiable grounds. All the used batteries, e-waste, construction & demolition waste and hazardous waste generated in the projects should be disposed of through an authorized vendor.

4.2 Administration Head

Administration head is responsible to ensure that entire housekeeping staff is aware of the waste management practices of the Company and implementing the same. Housekeeping staff is to be provided with all the required MSDS (in case of chemicals), cleaning and handling equipment.

4.3 Section in-charge


Section in-charge is responsible for ensuring all staff involved with generating or managing waste are trained on the procedures outlined in the most recent version of this SOP. Managers and supervisors are responsible for maintaining waste disposal records.

4.4 Personnel Performing Activities

All employees are responsible for the proper temporary storage, containment, and disposal of all waste generated. Separation of waste is a critical part of this process. Personnel must follow the procedures outlined in this SOP. If personnel are unsure of the proper procedures, they should contact their supervisor.

4.5 HR Team

HR team is responsible for communicating all the employees about the policy and procedure on waste management. All the new joiners shall also have training on the policy and procedure during time of induction.

	Waste Management Plan	DOCUMENT NO RHEP/MEIL/WMP - 01	
MEGHA ENGINEERING & INFRASTRUCTURES LIMITED		Rev.	00
		Date	17-05-2024

5. PROCEDURES

5.1 Siting Waste Storage Area(s)

- 5.1.1 Where feasible, locate dumpsters away from the project boundary and sensitive receptors. Sensitive receptors may include storm water drop inlets, curb inlets, wetland areas, sensitive vegetation, other waterways.
- 5.1.2 Locate waste storage areas away from critical pathways including pedestrian and vehicular access, overhead utilities, fire hydrants, and generators.
- 5.1.3 Maintain adequate ingress/egress to storage areas to allow adequate loading of waste materials for removal from the site.
- 5.1.4 Wherever feasible, Hazardous waste storage on an impervious surface. Plastic sheeting can be used to provide an impervious surface, if needed, where none is present.
- 5.1.5 Use only designated storage/disposal areas for storage of segregated waste.

5.2 Waste Segregation and Storage-

Waste segregation should be according to type of waste cited in **Annexure 1**.


- 5.2.1 Ensure source segregation of all the waste generated and it is stored promptly in the correct waste container.
- 5.2.2 The Bituminous mix waste & Waste concrete must be collected separately and must be placed in designated construction waste dumpsters.
- 5.2.3 E-Waste, Light bulbs/lamps should be managed intact under all circumstances and should not be crushed for any reason. Bulbs/lamps should be segregated and stored for disposal in a designated container, which will prevent breakage.
- 5.2.4 "Dead Batteries" should be stored at a separate place and the record of the same should be shared in monthly reports.
- 5.2.5 "Choked filters" should be stored at a separate place and the record of the same should be shared in monthly reports.
- 5.2.6 "Scrap tires" should be stored at workshop or store waste area for proper disposal.
- 5.2.7 "Metal scrap" should be stored properly at a designated area away from the general pedestrian area because of hazardous nature.
- 5.2.8 "Waste lubricant oil/ hydraulic oil" should be stored separately. To prevent spillage of the oil, the storage area should always have a cemented base or should be covered by the plastic sheets.
- If any spillage happens, oil must be collected back through designated drains or place plastic sheets to collect it carefully.
- To prevent misuse of the waste lube oil (like- burning for heat, etc.) the waste quantity shall always be recorded and the responsibility of the Supervisor/workshop in charge.**
- 5.2.9 "Municipal waste"- to be stored at a dry area and cleaning and pest control should be done monthly.

- 5.2.10 "Plastic & Rubber waste"- Waste should collect separately for proper disposal.
- 5.2.11 Liquid containing cans/containers must be completely emptied of its contents by being thoroughly used. Residual materials should be dried/cured completely. This includes: paints, solvents, glues, caulk, gypsum mud, etc.

5.3 Disposal

Disposal of waste should be based on the nature of waste generated. The sop contains type of waste disposal methods and procedures based on categories of the waste.

- 5.3.1 Ensure all waste generated is disposed of promptly through the correct process.
- 5.3.2 The Bituminous mix waste & Waste concrete should be used as clean fill, so must be collected separately away from running water or rain water clogging area.
- 5.3.3 **E-Waste**, Light bulbs/lamps should be managed intact under all circumstances and should be disposed of through recycling companies which have govt. authorization.
- 5.3.4 "**Dead Batteries**" should be disposed of through licensee third party companies. And the record of the firm (like- name, address, contact no., license no.) should be recorded.
- 5.3.5 "**Chocked filters**" should be disposed of through licensee third party companies. And the record of the same should be shared in monthly reports.
- 5.3.6 "**Scrap tires**" should be disposed of through licensee third party companies. And the record of the same should be shared in monthly reports.
- 5.3.7 "**Metal scrap**" should be disposed of properly with certified vendor.
- 5.3.8 "**Waste lubricant oil/ hydraulic oil**" should be stored separately and the disposal of the same should always through the licensee third party. To prevent spillage of the oil the storage area should always have a cemented base or should cover by the plastic sheets.
- If any spillage happens oil must be collected back through designated drains or place plastic sheets to collect it carefully.
- To prevent misuse of the waste lube oil (like- burning for heat, etc.) the waste quantity shall always be recorded and the responsibility of the Supervisor/workshop in charge.**
- 5.3.9 "**Municipal waste**"- to dispose of the municipal waste, have to coordinate with local municipal authorities and assure that all waste will be handover to them on daily basis to prevent piling and other health and environmental issues.

	Waste Management Plan	DOCUMENT NO. RHEP/MEIL/WMP - 01	
MEGHA ENGINEERING & INFRASTRUCTURES LIMITED		Rev.	00
		Date	17-05-2024

5.3.10 **"Plastic & Rubber waste"**- Waste should collect separately for proper disposal. Licensee third party vendors should be hired for the disposal of the plastic waste they may be govt. recycling facilities or local waste management facilities.

5.3.11 **"Liquid containing cans/containers"** must be disposed separately as liquid waste by appropriate means. Residual materials should be dried/cured completely and disposed alongwith the container.

5.3.12 **Equipment containing fluids (e.g., spray applying apparatus, piping/tubing/hoses, mixing equipment)** must be fully drained of these products prior to disposal in general construction trash. In addition, equipment designated for disposal or recycling must have a tag placed on it that is signed and dated by a supervisor or designated staff certifying that all fluids have been removed.

5.3.13 **"Chemical Waste"** - All chemicals used in the facility for housekeeping, cafeteria cleaning, pest control, or any other purpose shall be reviewed and approved before use. A chemical request form shall be filled out by the Admin Executive. The Facilities Manager shall review the Material Safety Data Sheets (MSDS) before approval. The format of the chemical request form is available in the Manual of Checklists and Formats. If the chemical is approved, it will be added to the 'Approved Master Chemical List'. The Approved Master Chemical List will be evaluated once every year and updated when needed. The Approved Master Chemical List shall be made available to the security team. The security team shall restrict the entry of any unapproved chemical into the facility. Material Safety Data Sheet (MSDS) is a detailed document prepared by the manufacturer or importer of a chemical. It describes the physical and chemical properties of the chemical. Material Safety Data Sheets shall be maintained for each chemical stored at the facility. MSDS shall be displayed in both English and vernacular language. PPE as mentioned in MSDS shall be provided to all personnel who will be handling the chemicals. Spill kit shall be provided in the chemical storeroom. Training on spill kits shall be conducted for HK staff periodically. Proper records of the same shall be maintained. Mock drills on chemical spills shall be conducted on annual basis. Proper records of the same shall be maintained. In case of any major incidents, actions, as laid down in the emergency response procedure, shall be taken.

5.4 Waste water

Water waste shall be treated first before reuse so the waste water generated through all process shall be collected in a tank. After collection of the waste water the sedimentation tanks shall be provided to settle down the impurities and the clear water will be transferred to another tank for reuse of the water. Some additives (Like Coagulants and polymer flocculants, Alum etc.) shall also be added to the tank to improve the rate of sedimentation and it also sediment the dissolved impurities. The water then can be used for sprinkling.

**MEGHA ENGINEERING &
INFRASTRUCTURES LIMITED**

6. REVIEW OF PROCEDURE/TRAINING

Managers are responsible for reviewing this procedure with all applicable staff immediately upon start of work on site and refresher training shall be provided as often as needed to ensure compliance. All the records related to the training conducted shall be duly maintained. The signed policy by the top management shall be affixed at the conspicuous premises of the company and in each department

7. RECORDS

The amount of waste generated should be recorded for audits and internal compliance in the provided standard formats. Any missing details can be added to the format as per requirement. All the hazardous material shall be recycled or disposed through the licensee third party vendors.

Following records related to regulatory compliances w.r.t waste management is to be maintained:

- Form 3 Annual e-waste returns
- Form 8 Half-yearly battery returns
- Form 6 E-waste manifest
- Form 10 Hazardous waste manifest

8. CONTROL MEASURES

Control measures to reduce waste generation are given below.

An integrated waste management strategy includes three main components:

1. Source reduction
2. Recycling
3. Disposal

Reduction of Waste Quantity: By implementing various new technologies and innovative approach to reduce the qty generated. The reduction of qty will easily cut off the waste water generation and various long life lubricant oils can be introduced to minimize oil waste.

Reuse of Waste Materials: To reuse the waste firstly the processing of the waste to be done. The waste water treatment system makes the water to reusable and the waste concrete and bituminous waste should be use at landfilling.

Recycling of Materials: Recycling is the reprocessing of discarded materials into new useful products. To recycle the waste various govt and other organization are working so the wastelike Rubber, Plastic, metal scrap etc. should be recycled through the certified vendors.



Waste Management Plan

DOCUMENT NO. RHEP/MEIL/WMP - 01

MEGHA ENGEERING & INFRASTRUCTURES LIMITED

Rev. 00 Date 17-05-2024

The process of reducing, reusing and recycling saves money, energy, raw materials, land space and also reduces pollution.

Annexure I

Table with 7 columns: Sr. No., Type of waste, Classification, Generated Qty, Cumulative Qty, Disposed Qty, Balance Qty. Rows include hazardous waste (oil, batteries, scrap, metal) and non-hazardous waste (concrete, rubber, plastic).





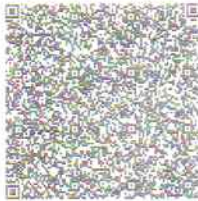
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

Certificate No. : IN-JK08105931636540W
 Certificate Issued Date : 28-Jul-2024 10:43 AM
 Account Reference : NEWIMPACC (SV)/ jk12546304/ KHANYAR/ JK-JM
 Unique Doc. Reference : SUBIN-JKJK1254630405058379493479W
 Purchased by : MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
 Description of Document : Article 5 Agreement or Memorandum of an Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
 Second Party : Not Applicable
 Stamp Duty Paid By : MS KASHMIR HEALTH CARE SYSTEMS AT IGC LASSIPORA PL
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



conf.

A G R E E M E N T

This Agreement is entered into on

29 / August / 2024 - 31 / August / 2025

Between

M/S Kashmir Health Care Systems at IGC Lassipora, Pulwama Kashmir (through its representative).

AND
Megha Engineering & Infrastructures Ltd. R.H.E.P.
1305 Deabshalla Kishtwar (J&K) Pin: 182204
 under Proprietorship Of

(Herei

nafter referred as Generator).

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

PCB (Govt bodies) in the event the generator violates any of the terms and conditions.

10. Kashmir Health Care Systems office shall be responsible for appropriate treatment of disinfected waste at the centralized facility as per schedule 1st of BMW rules 1998.

Responsibilities of the Generator

1. Generator shall segregate the waste at the point of generation in accordance with the BMW (M&H) rules 1998.
2. That the generator shall collect the segregated BMW in sealed non chlorinated plastic bags as stipulated by State Pollution Control Board (SPCB) norms. BMW shall not be lifted in open condition of waste.
3. Generator should have well established barcode system which would be the pre requisite for lifting of BMW by the Kashmir Healthcare System as per the guidelines.
4. **In no case un-segregated waste will be lifted** by the service provider, Generator should take all steps to stop the un-healthy practice which otherwise will force the service provider to stop the service within a notice of 10 days under an intimation to State Pollution Control Board.
5. All consumable like bags, waste bins and disinfectants etc shall be procured by the generator at its own cost for their segregation staff and shed.
6. The generator shall disinfect the sharps and mutilate them and hand them over in puncture proof containers to Kashmir health care Systems office.
7. The generator shall take all the steps to ensure that the BMW is handled without adverse effect to human health and environment.
8. The generator must establish a common secured waste collection site (segregation shed) within its premises for collecting and final disposal to Kashmir Health care Systems.
9. The generator shall maintain all the relevant records and make report of the accidents, if any as prescribed under rules.
10. The generator shall be solely responsible for the change in declared number of beds and shall inform Kashmir health care Systems and SPCB within seven days about any such change in the number of beds. In case of non reporting will be considered suppression of facts which must have monetary consequences.
 - I. Total Number of beds as per sanction _____ (at present) at the rate of 8.00 per bed per day inclusive of all taxes and charges with lab charge Rs. 1200/=
 - II. BMW Registration Charges : Rs 5600 (including GST) that will be one time and non refundable, with a monthly or a yearly bill.



Whereas the Kashmir Health Care Systems [KHCS] has setup a common bio-medical waste treatment disposal facility (CBWTF) at 4154, IGC Lassipora Pulwama Kashmir and has obtained authorization/consented from State Pollution Control Board (JKSPCB) for collection transportation treatment and disposal of Bio medical waste (BMW) generated by the health care establishment (Hospital, Nursing home, Blood Bank, OPD Clinic, pathological Lab, Diagnostic center etc)

Whereas Kashmir Health Care Systems offers to provide services to the generator on user pace principal for collection, transportation, treatment and disposal of Bio Medical waste at the prevalent rates.

Whereas the generator is a hospital OPD / pathological laboratory /Diagnostic center and agrees to avail the services being provided by Kashmir Health Care Systems with the terms and conditions as listed on succeeding Paras. **The agreement is valid for one year from the date of effect.**

RESPONSIBILITIES OF KASHMIR HEALTH CARE SYSTEMS

1. Kashmir Health care Systems shall meet all the rules and regulations of the Central and State Pollution Control board and the Acts governing the waste management including Environmental rules and acts.
2. Kashmir Health Care Systems shall collect BMWs from the generator who has procured authorization from Pollution Control Board.
3. In case Kashmir Health care Systems fails to collect the BMW within 48 hours of the designated time due to any reason the generator shall inform Kashmir Health Care Systems at IGC Lassipora Pulwama who will ensure strict collection the BMW with next 48 hrs and KHCS office shall maintain a register for such complaints filed by the generator.
4. Kashmir Health Care Systems office shall collect the segregated BMW from the identified common waste collection site (segregation shed) in the premises of generator and shall not accept the BMW from any other premise(s).
5. Kashmir Health Care Systems office has a right to ask for an adequate segregation waste shed if the quantity of waste grows with the bed increase and shall not accept BMW from outside the segregation Shed from the generator.
6. Kashmir Health Care Systems office shall transport segregated waste in a closed container vehicle upto its treatment plant.
7. Kashmir Health Care Systems office will sensitize the generator regarding colour coded segregation of BMW.
8. Kashmir Health Care Systems office shall schedule the timing for the collection of waste in consultation with generator.
9. Kashmir Health Care Systems office will not be liable for environmental protection Act 1986 or any similar regulations setup by the central and state



TERMS OF MEMBERS AND PAYMENT

- 1) The GENERATOR shall pay a membership registration fee of Rs. 5600 (including GST) in case of private Hospital, pathological/ routine labs which is onetime, non-refundable charges..
- 2) The GENERATOR shall credit a monthly due in the company account 0906010100000077 maintained at J&K Bank and generator shall provide an self declared authorization/ consent form in the name of the concerned branch of J&K Bank where his/her bank account is maintained to deduct/ credit the due charges towards KHCS and must be credited in the company account on 7th of every succeeding monthly bill.
- 3) Kashmir Health Care Systems shall not collect BMW from GENERATOR if the payment of the servicing month is not received by or before 15th of succeeding month.
- 4) Payments made in favour of Kashmir Health Care Systems in the form of AC payee cheque and bounces if any shall be dealt under law .

FOR Kashmir Health Care Systems.

Authorized Signatory



SSI Regd. : DICPC/SWC-188/PMT/00/1117

PCC/HO/BMW/1650521

KASHMIR HEALTH CARE SYSTEM



COMMON BIO MEDICAL WASTE TREATMENT FACILITY

4154, I.G.C Lassipora, Pulwama, Kashmir
Contact : 9149756870,7006752109

AGREEMENT CERTIFICATE

Ref No. KHCS/24/ 928

This is to certify that Bio-Medical Waste (BMW) generated by M/s. Medha Engineering & Infrastructures Ltd. R.H.E.P-1305 Deabshalla, Kishtwar (J&K) Pin:182204 is being collected as per schedule-I of Bio Medical Waste (Management & Handling) rules 2016 for scientific treatment at our Common Bio-Medical Waste Treatment Facility located at 4154, I.G.C. Lassipora, Pulwama. This certificate is valid from 29/08/2024 to 31/08/2025

Nurturing Environment



For Kashmir Health Care System
Authorised Signatory



TEST REPORT

Lab No.	300924L-ED-018/A		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Ambient Air			
Customer's Description of Sample#	Ambient Air			
Quantity#	01 No.			
Packing, Markings#	Filter Paper Packed in polythene Pouch.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team	Client	MEIL	
Sampling Location#	Batching Plant CP-240 (Down Stream)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013			
Testing Protocol	NAAQS			

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (ATMOSPHERIC POLLUTION)	-	-	-	-
1	PM 10	µg/m ³	81.9	Max. 100	IS 5182 (Part 23)
2	PM2.5	µg/m ³	40.5	Max. 60	IDL/SP/03, Issue No-1
3	SO2	µg/m ³	14.9	Max. 80	IS 5182 (Part 2)
4	NO2	µg/m ³	20.8	Max. 80	IS 5182 (Part 6)

Represents details provided by the customer.

End of Report

Reviewed by

 Dipti Jain
 Asst. Tech. Manager
 Idma Laboratories Ltd.
 Panchkula

Authorised signatory

 Katar Singh
 Tech. Mgr.
 Idma Laboratories Ltd.
 Panchkula

Idma Laboratories Limited

Idma Corporate Park,
 391, industrial Area, Phase - 1,
 Panchkula - 134113,

Haryana (India)

Tel No. 0172 - 5064827,- 5064830

Website : www.idmagroup.co.in

Email : commercial@idmalab.co.in

Disclaimer :

This Test Report is only for the sample tested.

- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discrepancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



TEST REPORT

Lab No.	300924L-ED-018/B		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Ambient Air			
Customer's Description of Sample#	Ambient Air			
Quantity#	01 No.			
Packing, Markings#	Filter Paper Packed in polythene Pouch.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team	Client	MEIL	
Sampling Location#	Batching Plant CP-240 (Down Stream)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	NAAQMS/36/2012-13 USEPA:2013			
Testing Protocol	NAAQS			

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
1	CO	mg/m ³	0.62	Max. 02	IS 5182 (Part 10)

Represents details provided by the customer.

End of Report



Kartar Singh
04/10/24
Authorised signatory



Idma Laboratories Limited

Idma Corporate Park,
391, Industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827,- 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discipancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



TEST REPORT

Lab No.	300924L-ED-019		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level (Ambient)			
Customer's Description of Sample#	Noise Level (Ambient)			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team	Client	MEIL	
Sampling Location#	Camp Area			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	72.5	Max 75	CPCB PROTOCOL July 2015.
2	LNight	dB(A)	63.7	Max 70	CPCB PROTOCOL July 2015.

Represents details provided by the customer.

End of Report



Kartar Singh
04/10/24
Authorised signatory



Idma Laboratories Limited

Idma Corporate Park,
 391, industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827,- 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discoripancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



682 Idma Laboratories Limited



TC-8207

TEST REPORT

Lab No.	300924L-ED-020		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level (Ambient)			
Customer's Description of Sample#	Noise Level (Ambient)			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL		Dated	24/09/2024
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team		Client	MEIL
Sampling Location#	Dam Top Ground (Left Bank)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	71.8	Max 75	CPCB PROTOCOL July 2015.
2	LNight	dB(A)	59.4	Max 70	CPCB PROTOCOL July 2015.

Represents details provided by the customer.

End of Report



Authorised signatory
04/10/24



Idma Laboratories Limited

Idma Corporate Park,
391, Industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827, - 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discrpancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



683 Idma Laboratories Limited



TC-8207

TEST REPORT

Lab No.	300924L-ED-021		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level (Ambient)			
Customer's Description of Sample#	Noise Level (Ambient)			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL		Dated	24/09/2024
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team		Client	MEIL
Sampling Location#	BW crusher Plant-200 TPH & Batching Plant CP-30 (Up Stream)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	79.4	Max 75	CPCB PROTOCOL July 2015.
2	LNight	dB(A)	63.8	Max 70	CPCB PROTOCOL July 2015.

Represents details provided by the customer.

End of Report

Reviewed By

 Dipati Jain
 Asst. Tech. Manager

Authorized Signatory

 Kartar Singh
 Tech. Mgr.

Idma Laboratories Limited

Idma Corporate Park,
 391, industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827, - 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discipancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



684 Idma Laboratories Limited



TEST REPORT


Lab No.	300924L-ED-022		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level (Ambient)			
Customer's Description of Sample#	Noise Level (Ambient)			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team	Client	MEIL	
Sampling Location#	BW Crusher Plant 200 TPH & Batching Plant CP -120 (Down Stream)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	70.3	Max 75	CPCB PROTOCOL July 2015.
2	LNight	dB(A)	59.4	Max 70	CPCB PROTOCOL July 2015.

Represents details provided by the customer. **End of Report**

Reviewed by 
Dipti Jain
 Asst. Tech. Manager
 Panchkula

Authorised signatory 
Kartar Singh
 Tech. Mgr.
 Panchkula

Idma Laboratories Limited

Idma Corporate Park,
 391, industrial Area, Phase - 1,
 Panchkula - 134113,
 Haryana (India)
 Tel No. 0172 - 5064827,- 5064830
 Website : www.idmagroup.co.in
 Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discoripancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



685 Idma Laboratories Limited



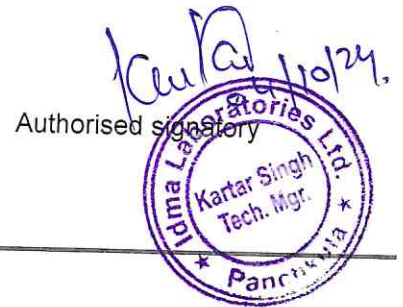
TEST REPORT

Lab No.	300924L-ED-023		Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project VIII- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level (Ambient)			
Customer's Description of Sample#	Noise Level (Ambient)			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL		Dated	24/09/2024
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team		Client	MEIL
Sampling Location#	Batch Plant CP-240 (Down Stream)			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Results	Limits	Test Method
	CHEMICAL DISCIPLINE (Noise Levels)	-	-	-	-
1	Lday	dB(A)	73.4	Max 75	CPCB PROTOCOL July 2015.
2	LNight	dB(A)	62.8	Max 70	CPCB PROTOCOL July 2015.

Represents details provided by the customer. **End of Report**



Idma Laboratories Limited

Idma Corporate Park,
391, industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)

Tel No. 0172 - 5064827,- 5064830

Website : www.idmagroup.co.in

Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discrpancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



686 Idma Laboratories Limited



TC-8207

TEST REPORT

Lab No.	300924L-ED-024		Page No.	1/1
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir			
Type of Sample#	Noise Level D.G.			
Customer's Description of Sample#	Noise Level D.G.			
Quantity#	01 No.			
Packing, Markings#	Instrument at Site.			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.#	NIL	Dated	24/09/2024	
Date of Receipt of Sample	30/09/2024			
Period of Analysis	30/09/2024 To 04/10/2024			
Sampling Team	Idma Representative Team	Client	MEIL	
Sampling Location#	DG Noise 500 KVA cummins (Near Batching Plant CP-240) DG Set-1			
Visual Observation	N/A			
Date of Sampling	26/09/2024			
Date of Reporting	04/10/2024			
Sampling Protocol	CPCB PROTOCOL:2015			
Testing Protocol	CPCB			

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Levels)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	71.6	Max. 75.0	CPCB PROTOCOL JULY 2015
2	0.5 m surface acoustic enclosure when door are open	dB (A)	103.6	--	CPCB PROTOCOL JULY 2015
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	78.1	--	CPCB PROTOCOL JULY 2015
4	Insertion Loss	dB (A)	25.5	Min. 25	CPCB PROTOCOL JULY 2015

Represents details provided by the customer.

End of Report



Idma Laboratories Limited

Idma Corporate Park,
391, industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827,- 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

Disclaimer :

- The Test Report is only for the sample tested.
- Samples not drawn by us unless otherwise stated.
- Total liability of Idma Laboratories Limited is limited to the invoiced amount.
- If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
- The Test Report shall not be reproduced except in full without the written approval of the laboratory.
- The Test Report is intended only for guidance & not for legal purpose or for advertisement.
- The Test Report in full or parts shall not be used for promotional or publicity purpose.
- Legal disputes are subjected to Panchkula Jurisdiction only.
- Any complaint/discrepancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
- In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
- In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830



TEST REPORT

Lab No.	300924L-ED-025	Page No. 1/1	
Customer#	Megha Engineering & Infrastructures Limited Ratle Hydroelectric project Vill- Drabshalla, Distt.- Kishtwar-182204 Jammu & Kashmir		
Type of Sample#	Noise Level D.G.		
Customer's Description of Sample#	Noise Level D.G.		
Quantity#	01 No.		
Packing, Markings#	Instrument at Site.		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.#	NIL	Dated	24/09/2024
Date of Receipt of Sample	30/09/2024		
Period of Analysis	30/09/2024 To 04/10/2024		
Sampling Team	Idma Representative Team	Client	MEIL
Sampling Location#	500 KVA Cummins (Near Batching Plant CP -240) DG set-2		
Visual Observation	N/A		
Date of Sampling	26/09/2024		
Date of Reporting	04/10/2024		
Sampling Protocol	CPCB PROTOCOL:2015		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Result	Specifications	Test Method
	CHEMICAL DISCIPLINE (Source Noise Levels)	-	-	-	-
1	1.0 m from the enclosure surface	dB(A)	72.5	Max. 75.0	CPCB PROTOCOL JULY 2015
2	0.5 m surface acoustic enclosure when door are open	dB (A)	102.7	--	CPCB PROTOCOL JULY 2015
3	0.5 m surface acoustic enclosure when door are Close	dB (A)	77.5	--	CPCB PROTOCOL JULY 2015
4	Insertion Loss	dB (A)	25.2	Min. 25	CPCB PROTOCOL JULY 2015

Represents details provided by the customer.

End of Report



Kartar Singh
20/10/24
Authorised signatory



Idma Laboratories Limited

Idma Corporate Park,
391, industrial Area, Phase - 1,
Panchkula - 134113,
Haryana (India)
Tel No. 0172 - 5064827,- 5064830
Website : www.idmagroup.co.in
Email : commercial@idmalab.co.in

- Disclaimer :**
- The Test Report is only for the sample tested.
 - Samples not drawn by us unless otherwise stated.
 - Total liability of Idma Laboratories Limited is limited to the invoiced amount.
 - If sample(s) not consumed, they will be stored & retained as per Company Policy / quality System Procedure.
 - The Test Report shall not be reproduced except in full without the written approval of the laboratory.
 - The Test Report is intended only for guidance & not for legal purpose or for advertisement.
 - The Test Report in full or parts shall not be used for promotional or publicity purpose.
 - Legal disputes are subjected to Panchkula Jurisdiction only.
 - Any complaint/discrepancies in this Test Report Should be communicated in writing within 15 days of the dispatch of Test Report.
 - In case of any dispute, the terms & conditions of Idma Laboratories Limited shall prevail.
 - In case of any feedback/complaints, please send email at testing@idmagroup.co.in or call at 0172 - 5064827 / 5064830

Megha Engineering & Infrastructures Ltd.

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

ANNEXURE R-13

No. RHEP/MEIL/D/24/06/236

Date: 28th June, 2024

The General Manager (Civil)-III
I/c Environment Division, RHPCL
Drabshala, Kishtwar Jammu & Kashmir.

Sub.: Reply regarding report on safeguard measures for energy conservation, Health, Control of Pollution (Air, Water & Noise) & proper disposal of muck reg.

Ref: No. RATLE/GM(C-III)/2024/E-19 dated: 24-06-2024

Sir,

This is in reference to above referred communication in which directions have been conveyed by your good office citing the status cum progress report on implementation of the Environmental safeguard measures/conditions up to ending March 2024. The point wise reply to the observations is submitted as detailed below for kind consideration please:-

1. With regard to Para (1), it is submitted that more than 1000 workers are engaged in the project and all the workers are being provided with meals. Majority of workers have been provided accommodation within the project premises. 24x7 messing facility is being provided to all the worker. Two messing facilities have been established in labour colonies. In addition two executive messes are being run and nobody is doing self-cooking. The mess is being run on LPG and no fire wood is being used so the felling of trees is totally ruled out.
2. With regard to Para (2), it is submitted two medical centres are being run in the campus under the supervision of Medical officer. In addition to this, qualified doctor and sufficient number of Paramedical staff is available 24x7 in the project. Adequate quantity of medicines and emergency related equipments are available in the medical facilities of the project. There are two well-equipped BLS Ambulances available within the campus round the clock for meeting any medical emergency. There are proper arrangements for washing, bathing and bio toilet facilities available within the campus. Adequate measures have been taken for the disposal of waste, cleanliness of the colonies and other facilities under the supervision of trained housekeeping staff. For the bio medical waste disposal a tie up with Kashmir Healthcare system is in progress.
3. With regard to para (3), it is submitted that Only 05 Km project roads are there in the project and 3 No's of water tankers have been deployed for water sprinkling which are more than sufficient for suppression of dust in the project area. All the measures for control of Air, Water and noise pollution have been enforced at site like water sprinkling, use of high pressure mechanical nozzle machines, Water sprinkling over the blasted rock surface is done to avoid the flying of the dust.
Air, Noise, Surface Water, Waste Water and Drinking water ambient testing is being conducted regularly on quarterly monthly basis through third party 'Idma Laboratory Limited', current report from Idma Laboratory Limited has been obtained. The Services of a blasting engineers/expert are being utilized at site by using latest electronic blasting technology to avoid spillage, blasting hazard and vibrations etc. One DG set of rating 1500KVA and two DG sets of rating 500KVA each, have been

Received
Ramesh
OE
29/6/2024
CEO & H.O. office



[Handwritten signature]

installed at site by M/s MEIL with proper stack height to ensure effective dispersion of exhaust emission and to comply with environmental regulations.



4. **Muck Disposal:** - Three muck disposal sites (in downstream area) have been designated for proper disposal of muck generated from the construction activities. Out of three, two sites have been developed and are being utilized for disposal of muck. The crate works and retaining walls have been constructed and all efforts are being made by M/s MEIL to avoid any spillage of muck/ debris into the river. While working at vertical cliffs in the dam area, some of the muck may slip downhill over the ridge however, the river stands already diverted in that portion. The portion of muck spilled, if any, from the crate protection/ gabions in the muck disposal area, would be retrieved and relocated to the designated muck disposal sites.

Further, A part of generated muck has been temporarily stacked along the river banks for crushing and later used for project construction. The temporary stacked muck shall also be relocated for use in the Project construction works.

Photographs showing the protection measures/ crate works are enclosed herewith.



Signature

An ISO 9001-2008 Company
S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA
Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800
E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

Construction of retaining structure/Crate wall on left bank of river



i) Water sprinkling system has been installed to suppress the dust from the Crusher plants and the Conveyor systems.



ii) The Crusher Plants are being covered with CGI sheets to prevent any spread of dust.



iii) Good practice water sprinkling at downstream.



Signature

Megha Engineering & Infrastructures Ltd.

An ISO 9001-2008 Company

S-2, Technocrat Industrial Estate, Balanagar, Hyderabad-500037, T.S., INDIA

Tel: +91 40 4460 9100, +91 40 4433 6700, Fax: +91 40 4433 6800

E-mail: info@meil.in, Visit us: www.meil.in U45202TG2006PLV050271

We fully assure your good self that the directions received from J&K PCC shall be complied in letter and spirit. Hence compliance report is submitted for kind information.

Thanking you Sir,

Yours Faithfully,



M Sainath Pai

(A V P-Project)

Authorized Signatory

For Megha Engineering & Infrastructures Limited.

Copy to:-

1. Sh B. Umamaheswara Reddy, VP MEIL-for kind information.
2. **CEO, RHPCL, KISHITWAR**
3. Sh. S N JHA , MEGHA (CGM- Project).
4. Sh. Mallikarjun Reddy, M/s MEIL, Hyderabad.
5. MEIL office, Hyderabad (ssrvk.reddy@meilgroup.com)